

**LOK SABHA**  
**BULLETIN—PART I**  
[Brief Record of Proceedings]

Monday, August 17, 1981|Sravana 26, 1903 (Saka)

**No. 155**

11 A.M.

**1. Oath or Affirmation**

Six Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

2 in English

3 in Hindi

1 in Bengali

**2. Obituary References .**

The Speaker made references to the passing away of Shrimati Durgabai Deshmukh who was a Member of Constituent Assembly and Provisional Parliament; Shri K. D. Malviya who was a Member of First, Second, Third and Fifth Lok Sabha; Shri T. A. Pai who was a Member of Sixth Lok Sabha; Shri Shridhar Vaman Naik who was a Member of Provisional Parliament; Shri S. K. Patil who was a Member of First, Second, Third and Fourth Lok Sabha; Shri Nageshwar Prasad Sinha who was a Member of First Lok Sabha; and Shri Bhupesh Gupta who was a Member of Rajya Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

**3. Starred Questions**

Starred Question Nos. 1—4 were orally answered. Replies to remaining questions were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—3, 5—31, 33—52, 54—91, 93—100, 102—135, 137—179 and 181—200 were laid on the Table.

## 5. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notices of by Sarvashri Jyotirmoy Bosu, Indrajit Gupta, P. K. Kодиyan, Narayan Choubey, Shrimati Geeta Mukherjee, Sarvashri Ramavatar Shastri, Harikesh Bahadur, Dhanik Lal Mandal, Samar Mukherjee, Satyagopal Misra, E. Balanandan, Rasheed Masood, Ram Vilas Paswan, Prof. A. K. Mehta, Sarvashri Rajesh Kumar Singh, Rajnath Sonkar Shastri, Jagpal Singh, Dr. Vasant Kumar Pandit, Sarvashri R. P. Yadav and Nirend Ghosh regarding Government's failure in ensuring safe travel on the Railways as evidenced by various accidents, the worst being near Samastipur, resulting in the death of a large number of persons.

Shri Jyotirmoy Bosu then asked for leave of the House to the moving of the motion. The Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P. M.

## 6. Ruling by Speaker regarding privilege matter

The Speaker gave his ruling on the question of privilege regarding the remark "I did it" made by Shri Jyotirmoy Bosu on 31 March, 1981, in response to Shri Eduardo Faleiro's statement on that day that "a Member of Parliament wrote to the Minister of External Affairs mentioning that a Bengali author had prepared a plan showing a portion of India as part of China and asked the Minister of External Affairs as to what his reaction was. The Minister of External Affairs said we were aware of this matter; we are seized of it; it is under consideration. This Member of Parliament divulged this information to the Chinese Embassy and it got . . . ."

## 7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Kerosene (Fixation of Ceiling Prices) (Second Amendment) Order, 1981, published in Notification No. G.S.R. 432(E) in Gazette of India dated the 10th July, 1981.

- (ii) The Light Diesel Oil (Fixation of Ceiling Prices) (Second Amendment) Order, 1981, published in Notification No. G.S.R. 433(E) in Gazette of India dated the 10th July, 1981.
  - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) (Second Amendment) Order, 1981, published in Notification No. G.S.R. 434(E) in Gazette of India dated the 10th July, 1981.
  - (iv) The Paraffin Wax (Supply, Distribution and Price Fixation) (Third Amendment) Order, 1981, published in Notification No. G.S.R. 435(E) in Gazette of India dated the 10th July, 1981.
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
- (i) The Delhi University (Amendment) Ordinance, 1981 (No. 4 of 1981) promulgated by the President on the 9th June, 1981.
  - (ii) The British India Corporation (Acquisition of Shares) Ordinance, 1981 (No. 5 of 1981) promulgated by the President on the 11th June, 1981.
  - (iii) The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Ordinance, 1981 (No. 6 of 1981) promulgated by the President on the 23rd June, 1981.
  - (iv) The Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 (No. 7 of 1981) promulgated by the President on the 11th July, 1981.
  - (v) The Income-tax (Amendment) Ordinance, 1981 (No. 8 of 1981) promulgated by the President on the 11th July, 1981.
  - (vi) The Customs Tariff (Amendment) Ordinance, 1981 (No. 9 of 1981) promulgated by the President on the 26th July, 1981.
  - (vii) The Essential Services Maintenance Ordinance, 1981 (No. 10 of 1981) promulgated by the President on the 26th July, 1981.

- (viii) **The State of Nagaland (Amendment) Ordinance, 1981 (No. 11 of 1981) promulgated by the President on the 26th July, 1981.**
- (ix) **The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981 (No. 12 of 1981) promulgated by the President on the 26th July, 1981.**
- (3) **A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.**
- (4) **A copy of the Review (Hindi and English versions) by the Government on the Audit Report on the accounts of Delhi Development Authority for the year 1979-80.**
- (5) **A copy of the Seeds (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 389(E) in Gazette of India dated the 10th June, 1981, under sub-section (3) of section 25 of the Seeds Act, 1966.**
- (6) **A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1980-81, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.**
- (7) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1980-81.**
- (8) **A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation, Port Blair for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.**



(9) A copy of the Food Corporations (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 312(E) in Gazette of India dated the 27th April, 1981, under sub-section (3) of section 44 of the Food Corporations Act, 1964.

(10) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Ordinance, 1981, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(11) A copy of the Annual Report (Hindi and English versions) of Betwa River Board, Jhansi, for the year 1979-80, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.

(12) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

(13) A copy each of the following papers (Hindi and English versions) under article 356(3) of the Constitution:—

(i) Proclamation dated the 19th June, 1981 issued under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 28th February, 1981 in relation to the State of Manipur, published in Notification No. G.S.R. 396(E) in Gazette of India dated the 19th June, 1981.

(ii) Proclamation dated the 30th June, 1981 issued by the President under article 356 of the Constitution in relation to the State of Assam published in Notification No. G.S.R. 419(E) in Gazette of India dated the 30th June, 1981.

(14) A copy of Order (Hindi and English versions) dated the 30th June, 1981, made by the President in pursuance of sub-clause (i) of clause (c) of the Proclamation mentioned at (13)(ii) above, published in Notification No. G.S.R. 420(E) in Gazette of India dated the 30th June, 1981.

- (15) A copy of the Report dated the 29th June, 1981 of the **Governor of Assam to the President (Hindi and English versions).**
- (16) A copy of the **Wealth-tax (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 397(E) in Gazette of India dated the 30th May, 1981, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.**
- (17) A copy of the **Gift-tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 398(E) in Gazette of India dated the 30th May, 1981, under sub-section (4) of section 46 of the Gift-tax Act, 1958.**
- (18) A copy of the **Companies (Profits) Surtax Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 399(E) in Gazette of India dated the 30th May, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.**
- (19) A copy of the **Interest-tax (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 400(E) in Gazette of India dated the 30th May, 1981, under sub-section (4) of section 27 of the Interest-tax Act, 1974.**
- (20) A copy of the **Hotel-Receipts Tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 401(E) in Gazette of India dated the 30th May, 1981, under sub-section (4) of section 34 of the Hotel-Receipts Tax Act, 1980.**
- (21) A copy of the **Compulsory Deposit (Income-tax Payers) (Second Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 437(E) in Gazette of India dated the 14th July, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.**

- (22) A copy of the Central Excise (Seventeenth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 602 in Gazette of India dated the 27th June, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Fifth Amendment) Rules, 1981, published in Notification No. S.O. 396(E) in Gazette of India dated the 30th May, 1981.
  - (ii) The Income-tax (Seventh Amendment) Rules, 1981, published in Notification No. S.O. 558(E) in Gazette of India dated the 14th July, 1981.
  - (iii) The Income-tax (Eighth Amendment) Rules, 1981, published in Notification No. S.O. 618(E) in Gazette of India dated the 1st August, 1981.
  - (iv) S.O. 1794 published in Gazette of India dated the 27th June, 1981 regarding exemption to the "Millowners' Association Relief Fund Society" under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1978-79 to 1981-82.
  - (v) S.O. 1795 published in Gazette of India dated the 27th June, 1981 regarding exemption to 'Sanjay Gandhi Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1982-83 to 1983-84.
  - (vi) S.O. 1800 published in Gazette of India dated the 27th June, 1981 regarding exemption to 'Bhai Vir Singh Sahitya Sadan' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1978-79 to 1981-82.
  - (vii) S.O. 1801 published in Gazette of India dated the 27th June, 1981 regarding exemption to 'Bharatiya Bhasha Parishad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1981-82 to 1983-84.

- (viii) S.O. 1892 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Ram Saran Das Kishori Lal Charitable Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1976-77 to 1981-82.
- (ix) S.O. 1894 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Indian Standards Institution' under section 10(23C) of the Income-tax Act, 1961 for the assessment year 1981-82.
- (x) S.O. 1895 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Lal Bahadur Shastri National Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1967-68 to 1981-82.
- (xi) S.O. 1897 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Indian Dental Association' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 330(E) to 347(E) published in Gazette of India dated the 12th May, 1981 together with an explanatory memorandum regarding continuance of the existing exemptions on goods mentioned in the notifications from auxiliary duties of customs.
- (ii) G.S.R. 349(E) published in Gazette of India dated the 13th May, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa in supersession to notification dated the 1st April, 1981.

- (iii) G.S.R. 356(E) published in Gazette of India dated the 20th May, 1981 together with an explanatory memorandum regarding exemption to cardamom from the export duty of rupees five per kilogram leviable thereon.
  - (iv) G.S.R. 357(E) published in Gazette of India dated the 20th May, 1981 together with an explanatory memorandum regarding reduction in the rate of export duty leviable on lumpy iron ore.
  - (v) G.S.R. 395(E) published in Gazette of India dated the 17th June, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of Norwegian Kroners and Swedish Kroners into Indian currency or vice-versa in supersession to notification dated the 1st April, 1981.
  - (vi) G.S.R. 397(E) published in Gazette of India dated the 19th June, 1981 together with an explanatory memorandum regarding exemption to coffee from the export duty of rupees one hundred and fifty per quintal leviable thereon.
  - (vii) G.S.R. 421(E) published in Gazette of India dated the 1st July, 1981 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
  - (viii) G.S.R. 447(E) published in Gazette of India dated the 22nd July, 1981 together with an explanatory note clarifying the position regarding liability of Defibrillators and heart paces' to auxiliary duty of customs.
- (25) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 375(E) published in Gazette of India dated the 2nd June, 1981 together with an explanatory memorandum regarding exemption from Excise duty on articles produced by the hundred per cent Export-Oriented Undertakings.

- (ii) G.S.R. 429(E) published in Gazette of India dated the 7th July, 1981 together with an explanatory memorandum making certain amendment to Notification No. 78/79-CE dated the 1st March, 1979 to enable clearance of Indian News Reviews produced by Films Division and declared as newsreels by the Chief Producer, Films Division, Bombay.
  - (iii) G.S.R. 430(E) published in Gazette of India dated the 8th July, 1981 together with an explanatory memorandum regarding exemption from Excise duty on unbleached varieties of kraft paper.
  - (iv) G.S.R. 475 published in Gazette of India dated the 16th May, 1981 together with an explanatory memorandum making certain amendment to Notification No. 77/73-CE dated the 1st March, 1973 to delete the name of the product 'Litharge'.
  - (v) G.S.R. 599 published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum regarding exemption from central excise duty on raw naphtha intended for use in effluent treatment to control water pollution.
  - (vi) G.S.R. 600 published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum regarding exemption from excise duty on Polyvinyl Alcohol when manufactured from Vinyl Acetate Monomer.
  - (vii) G.S.R. 601 published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum regarding exemption from excise duty on packets of Oral Rehydration Salts intended for distribution to general public free of cost under Massive Programme for the control of Diarrhoeal diseases under National Maternity and Child Health Programme.
- (26) A statement (Hindi and English versions) indicating the result of Market Loans floated by the Central Government in June-July, 1981.

## **8. Calling Attention**

Shri Manoranjan Bhakta called the attention of the Prime Minister to the remarkable achievement of our scientists in successfully launching the satellite APPLE and inauguration of its utilisation experiment.

The Minister of State in the Departments of Science and Technology & Electronics, made a statement in regard thereto.

## **9. Government Resolution—Adopted**

Shrimati Indira Gandhi moved the following Resolution:—

“Having heard the statement on the launching of the Apple and the inauguration of the utilization experimental programme, this House places on record its deep appreciation of the dedicated work and patriotic zeal of our Scientists, Engineers, Technicians and workers on this great achievement in the sphere of space technology.”

The Resolution was adopted.

*(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.35 P.M.)*

## **10. Statements by Ministers**

(1) The Minister of Railways laid a statement regarding:—

- (i) Accident to 416 Dn Passenger between Badalaghat and Dhamaraghat stations of N. E. Railway on 6-6-1981;
- (ii) A collision between 1 KCR goods and 33 Dn Passenger between Bhanwar Tonk and Khongsara station of S. E. Railway on 16-7-1981; and
- (iii) Derailment of 1 U. P. Delhi Mail between Ambliyanan Jn. and Dangarwa stations of Western Railway on 18-7-81.

(2) The Minister of Finance made a statement on India's discussions for drawings from the International Monetary Fund.

\*(3) The Minister of Home Affairs made a statement regarding reference made by a Member in the House earlier today to a news item about alleged CIA link of a Union Minister.

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\*Made at 7.31 P.M.

## **11. Matters under Rule 377**

(1) Shri Ramavatar Shastri raised a matter regarding need for financial assistance direct to municipal corporations rather than to State Governments for slum clearance work with particular reference to Patna city.

(2) Shri Krishna Chandra Halder raised a matter regarding steps for modernisation and development of Calcutta Airport.

(3) Shri Chandradeo Prasad Verma raised a matter regarding controlling of soil erosion in the catchment area of river Ganga near Buxer.

(4) Shri Ram Lal Rahi raised a matter regarding adequate supply of groundnut seed to Sitapur district of Uttar Pradesh.

(5) Shri B. R. Nahata raised a matter regarding collection of gold in Raigarh district of Madhya Pradesh for some businessmen.

(6) Shri Zainul Basher raised a matter regarding adequate supply of cement and sugar to Uttar Pradesh.

(7) Shri Arif Mohammad Khan raised a matter regarding nationalisation of J. K. Manufacturers (Kanpur).

## **12. Government Bill—Under consideration**

### *The Export-Import Bank of India Bill, 1981*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri T. R. Shamanna.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:—

(1) Shri Jyotirmoy Bosu

(2) Shri M. C. Daga

(3) Shri Jagpal Singh

(4) Shri P. K. Kodiyan (*Speech unfinished*).

The discussion was not concluded.



### **13. Adjournment Motion**

At 4 P. M. Shri Jyotirmoy Bosu moved the following motion:—

“That the House do now adjourn.”

The following Members took part in the debate:—

- (1) Acharya Bhagwan Dev
- (2) Shri Chandra Shekhar Singh
- (3) Prof. Madhu Dandavate
- (4) Shri Krishan Datt Sultanpuri
- (5) Shri Chandrajit Yadav
- (6) Shri Chintamani Panigrahi
- (7) Shri Dhanik Lal Mandal
- (8) Shri Zainul Basher
- (9) Shri Xavier Arakal
- (10) Dr. Vasant Kumar Pandit
- (11) Shri C. K. Jaffer Sharief
- (12) Shri Narayan Choubey
- (13) Shri R. P. Yadav
- (14) Shri Vishwanath Sharma
- (15) Shri Jaipal Singh Kashyap
- (16) Shri Kedar Pandey

Shri Jyotirmoy Bosu replied to the debate.

The motion was negatived.

### **14. Report of Business Advisory Committee**

Shri Bishma Narain Singh presented the Seventeenth Report of the Business Advisory Committee.

7.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th August, 1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 18, 1981/Sravana 27, 1903 (Saka)

No. 156

11 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri N. Keshavaiengar who was a Member of First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 21—25, 30, 31 and 33 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 201—254 256—280, 282—374 and 376—400 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) G.S.R. 59(E) published in Gazette of India dated the 12th February, 1981 containing corrigendum to Notification No. G.S.R. 98(E) dated the 27th February, 1976.

- (ii) **The Indian Telegraph (Second Amendment) Rules, 1981**, published in Notification No. G.S.R. 391(E) in Gazette of India dated the 11th June, 1981.
- (2) A copy of the Profit and Loss Accounts and Balance-sheet (on accrual basis) of the Tele-Communication Branch of Posts and Telegraphs Department for the year 1978-79 (Hindi and English versions).
- (3) A copy of the Oil Industry Development Board (Employees' Contributory Provident Fund) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 368 in Gazette of India dated the 11th April, 1981, under sub-section (3) of section 31 of the Oil Industry Development Act, 1974.
- (4) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 360 in Gazette of India dated the 11th April, 1981, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (5) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 394 in Gazette of India dated the 18th April, 1981, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (6) A copy of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings, Maintenance of Accounts and Administration of Funds) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 478(E) in Gazette of India dated the 18th June, 1981, under sub-section (3) of section 32 of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Act, 1980.
- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) **Report of the Comptroller and Auditor General of India for the year 1980—Union Government (Commercial) Part V—Miscellaneous topics of interest.**

- (ii) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part I—Introduction.
- (8) A copy of the Finance Accounts of Union Government for the year 1978-79 (Hindi and English versions).

#### **5. Financial Committees—A Review**

Secretary laid on the Table a copy each of the Hindi and English versions of the Financial Committees, 1980-81—A Review.

#### **6. Assent to Bill**

Secretary laid on the Table the Finance Bill, 1981 passed by the Houses of Parliament during the last session and assented to.

#### **7. Calling Attention**

Shri Mool Chand Daga called the attention of the Minister of Agriculture and Rural Reconstruction to the reported serious famine and drought conditions in Rajasthan, Andhra Pradesh, Karnataka and other parts of the country and the steps taken by Government to meet the situation.

The Minister of Agriculture made a statement in regard thereto.

*(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.18 P.M.)*

#### **8. Personal Explanation Under Rule 357**

Prof. K. K. Tewary made a personal explanation regarding certain remarks about him made by Shri Jagjivan Ram in the House on 17 August, 1981.

#### **9. Motion regarding Report of Select Committee—Extension of Time**

Shri Era Anbarasu moved the following motion:—

“That this House do extend upto the last day of the first week of the Winter Session, 1981 the time for presentation of the Report of the Select Committee on the Bill to provide for the regulation of chit funds and for matters connected therewith.”

The motion was adopted.

## **10. Motion Regarding Seventeenth Report of the Business Advisory Committee**

Shri Bhisma Narain Singh moved the following motion:—

“That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 17th August, 1981.”

A substitute motion moved by Dr. Subramaniam Swamy was withdrawn by leave of the House.

Substitute motions moved by Sarvashri George Fernandes and Chandrajit Yadav were negatived.

The Motion was adopted.

## **11. Government Bill—Introduced**

The Compulsory Deposit Scheme (Income-tax Payers), Amendment Bill, 1981.

## **12. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981, was laid on the Table.

## **13. Matters under Rule 377**

(1) Shri Keyur Bhushan raised a matter regarding need for underground survey in Chhattisgarh area of Madhya Pradesh.

(2) Shri Harikesh Bahadur raised a matter regarding relief measures for flood-affected people of Gorakhpur district of eastern Uttar Pradesh and construction of proposed dams to control the floods.

(3) Shri Arjun Sethi raised a matter regarding need for enhancement in the rates of post-matric scholarships.

(4) Shri Ashok Gehlot raised a matter regarding relief measures for flood-affected people of Rajasthan.

(5) Shri Viridhi Chander Jain raised a matter regarding steps for better availability of energy in Rajasthan.

(6) Shri Satyanarayan Jatiya raised a matter regarding steps for better availability of foodgrains in fair price shops in Madhya Pradesh.

(7) Shri Mani Ram Bagri raised a matter regarding lathi charge on a Balmikis procession in Chandigarh on 17-8-1981.

(8) Shri Niren Ghosh raised a matter regarding need to ensure smooth flow of cargo clearance at Calcutta Airport.

#### **14. Government Bill—Passed**

##### *The Export-Import Bank of India Bill, 1981*

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 17th August, 1981, continued.

The following Members took part in the debate:—

- (1) Shri P. K. Kodiyan
- (2) Shri Satish Agarwal
- (3) Shri Y. S. Mahajan
- (4) Shri Xavier Arakal
- (5) Shri C. T. Dhandapani
- (6) Shri P. Rajgopal Naidu
- (7) Shri B. V. Desai
- (8) Shri A. Neelalohithadasan Nadar
- (9) Shri T. R. Shamanna
- (10) Shri Girdhari Lal Vyas
- (11) Shri Jaipal Singh Kashyap
- (12) Shri Maganbhai Barot

Shri R. Venkataraman replied to the debate.

The amendment for circulation of Bill for the purpose of eliciting opinion thereon was negatived.

The amendment for reference of the Bill to a Select Committee was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 40 were adopted.

Clause 41 was adopted, as amended.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Sunil Maitra
- (2) Shri R. Venkataraman.

The motion was adopted and the Bill, as amended, was passed.

### 15. \*The Assam Budget

(1) Shri Maganbhai Barot presented a statement of estimated receipts and expenditure of the State of Assam for the year 1981-82.

(2) Shri Maganbhai Barot laid on the Table a copy of Notification No. S.O. 610(E) (Hindi and English versions) published in Gazette of India dated the 27th July, 1981 containing the President's Order in regard to the authorisation of expenditure out of the Consolidated Fund of the State of Assam.

6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th August, 1981).

AVTAR SINGH RIKHY,  
Secretary.

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\*Presented at 5 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 19, 1981/Sravana 28, 1903 (Saka)

No. 157

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 42, 44, 45 and 48 were orally answered. Starred Question No. 46 had been postponed to 9th September 1981. Replies to Starred Questions Nos. 41, 43, 47, 49—60 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 401, 403—496, 498—529, 531—591, 593—598 and 600 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 493 in Gazette of India dated the 23rd May, 1981, under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (2) A copy of the Bird and Company Limited (Acquisition and Transfer of Undertakings and Other Properties) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 1096 in Gazette of India dated the 4th April, 1981, under sub-section (3) of section 29 of the Bird and Company Limited (Acquisition and Transfer of Undertakings and Other Properties) Act, 1980.



- (3) A copy of the Gas Cylinders Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 77(E) in Gazette of India dated the 24th February, 1981, issued under sections 5 and 7 of the Indian Explosives Act, 1884.
- (4) A copy of the Salt (Reserve Stock) Amendment Order, 1981 (Hindi and English versions) published in Notification No. S.O. 1095 in Gazette of India dated the 4th April, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1980.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1980.
  - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1978-79.
  - (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 5(c) above.
- (7) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1977-78.

- (8) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1978-79.
- (9) A copy of the Haryana and Uttar Pradesh (Inspection of Boundary Pillars) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 417(E) in Gazette of India dated the 30th June, 1981 under sub-section (2) of section 36 of the Haryana and Uttar Pradesh (Alteration of Boundaries) Act, 1979.
- (10) A copy of the Annual Report (Hindi and English versions) on the working of the provisions of Section 15A of the Civil Rights Act, 1955 for the year ending 31st December, 1979, under sub-section (4) of section 15A of the said Act.
- (11) A copy of the Navy (Pension) First Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. S.R.O. 198 in Gazette of India dated the 25th July, 1981, under section 185 of the Navy Act, 1957.
- (12) A copy of the Recommendations of the Review Committee on Electronics (Sondhi Committee) and the decisions of Government thereon (Hindi\* version).
- (13) A copy of the Recommendations of the Committee on Electronic Exports (Menon Committee) and decisions of Government thereon (Hindi\* version).
- (14) A copy of the Common/Overlapping Recommendations of the Committee on Electronic Exports (Menon Committee) and the Review Committee on Electronics (Sondhi Committee) and decisions of Government thereon (Hindi\* version).
- (15) A copy of Profile of Space Research and Development for the Decade 1980—1990. (Hindi and English versions).
- (16) A copy each of the following papers (Hindi and English versions):—
  - (i) Annual Report of the National Remote Sensing Agency, Secunderabad, for the year 1979-80 along with the Audited Accounts.

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\*English version was laid on the Table on the 8th May, 1981.

- (ii) A statement (Hindi and English versions) regarding Review on the working of the National Remote Sensing Agency, Secunderabad, for the year 1979-80 and reasons for delay in laying the report.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980:—
- (i) The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Rules, 1981 published in Notification No. G.S.R. 379(E) in Gazette of India dated the 4th June, 1981.
- (ii) The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum regulations, 1981, published in Notification No. G.S.R. 618 in Gazette of India dated the 4th July, 1981.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended 31st July, 1980.
- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended 31st July, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Coal Mines Rescue (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 544 in Gazette of India dated the 6th June, 1981, under sub-section (7) of section 59 of the Mines Act, 1952.
- (21) A copy of the Border Security Force (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 329(E) in Gazette of India dated the 1st May, 1981, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1981, published in Notification No. G.S.R. 360(E) in Gazette of India dated the 23rd May, 1981.
- (ii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1981, published in Notification No. G.S.R. 361(E) in Gazette of India dated the 23rd May, 1981.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1981, published in Notification No. G.S.R. 376(E) in Gazette of India dated the 2nd June, 1981.
- (iv) The Indian Forest Service (Pay) Sixth Amendment Rules, 1981, published in Notification No. G.S.R. 377(E) in Gazette of India dated the 2nd June, 1981.
- (v) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1981, published in Notification No. G.S.R. 386(E) in Gazette of India dated the 9th June, 1981.
- (vi) The Indian Forest Service (Pay) Seventh Amendment Rules, 1981, published in Notification No. G.S.R. 387(E) in Gazette of India dated the 9th June, 1981.
- (vii) The Indian Administrative Service (Probation) First Amendment Rules, 1981, published in Notification No. G.S.R. 453 in Gazette of India dated the 9th May, 1981.
- (viii) The Indian Police Service (Probation) First Amendment Rules, 1981, published in Notification No. G.S.R. 454 in Gazette of India dated the 9th May, 1981.
- (ix) The Indian Forest Service (Probation) First Amendment Rules, 1981, published in Notification No. G.S.R. 455 in Gazette of India dated the 9th May, 1981.
- (x) The Indian Forest Service (Fixation of Cadre Strength of Gujarat) Rules, 1981, published in Notification No. G.S.R. 456 in Gazette of India dated the 9th May, 1981.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—

- (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1981, published in Notification No. F.10/10/81-Home(P)/Estt. in Delhi Gazette dated the 11th June, 1981.
- (ii) Notification No. F.10/60/80-Home(P)/Estt. published in Delhi Gazette dated the 11th June, 1981 regarding scale of charges in respect of deputing of additional police on payment to Private persons, Commercial Establishments.
- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1981, published in Notification No. F.10/14/81-Home(P)/Estt. in Delhi Gazette dated the 9th July, 1981.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

#### **5. Calling Attention**

Shri Ram Vilas Paswan called the attention of the Minister of External Affairs to the reported racial violence and attacks on Tamils in different parts of Sri Lanka and reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.]

#### **6. Matters Under Rule 377**

(1) Shri Ajit Kumar Saha raised a matter regarding need to allot more wagons on fast-running goods train for essential items like bamboo being used as raw material for paper industry.

(2) Shri Eduardo Faleiro raised a matter regarding alleged discontentment among the Government employees of the Union Territory of Goa in connection with house rent allowance.

(3) Prof. K. K. Tewari raised a matter regarding need for a development programme for the District of Bhojpur in Bihar.

(4) Shri A. Neelalohithadasan Nadar raised a matter regarding need to establish the proposed national institute for Ayurveda at Trivandrum at the earliest.

(5) Dr. Vasant Kumar Pandit raised a matter regarding steps to improve working of Indian Drugs & Pharmaceuticals Limited.

(6) Shri Oumbum N. Natarajan raised a matter regarding need to establish a Sandal Corporation.

(7) Shri Digambar Singh raised a matter regarding flood relief measures in Mathura district of Uttar Pradesh.

(8) Prof. Madhu Dandavate raised a matter regarding fast by five Karnataka M.L.As. for settlement of Karnataka-Maharashtra border dispute.

(9) Shri Sontosh Mohan Dev raised a matter regarding non-availability of tea fit wagons for booking of tea from District of Cachar to various parts of the country.

#### **7. Motion regarding First Report of Committee of Privileges**

Shri Jyotirmoy Bosu moved the following motion:—

“That this House do consider the First Report of the Committee of Privileges presented to the House on the 8th May, 1981.”

The following Members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri A. Neelalohithadasan Nadar
- (3) Shri Jagan Nath Kaushal
- (4) Shri Chitta Basu
- (5) Shri Hari Nath Misra

Shri Jyotirmoy Bosu replied to the debate.

The motion was negatived.

#### **8. Government Bill—Passed**

*The Income-tax (Amendment) Bill, 1981*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

An Amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Prof. Rupchand Pal
- (2) Dr. Subramaniam Swamy
- (3) Shri Mool Chand Daga
- (4) Shri Jagpal Singh
- (5) Smt. Geeta Mukherjee
- (6) Shri Girdhari Lal Vyas
- (7) Shri Ram Lal Rahi
- (8) Shri M. Ramgopal Reddy

Shri R. Venkataraman replied to the debate.

The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill, as amended, was passed.

#### **9. Government Bills—Under Consideration**

\* (i) *The Essential Commodities (Special Provisions) Bill, 1981*

\* (ii) *The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981*

The motion for consideration of the above two Bills were moved by Rao Birendra Singh.

Four amendments for reference of the Essential Commodities (Special Provisions) Bill, 1981, to a Select Committee were moved by Prof. Madhu Dandavate, Shri Mool Chand Daga, Shri Bapusaheb Parulekar and Shri Krishna Kumar Goyal and an amendment for reference of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981, to a Select Committee was moved by Shri Krishna Kumar Goyal.

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\*Discussed together.

The following Members took part in the combined debate:—

- (1) Shri E. Balanandan
- (2) Shri Virdhi Chander Jain
- (3) Shri Ram Swarup Ram
- (4) Shri C. Palaniappan
- (5) Shri B. K. Nair
- (6) Shri Dileep Singh Bhuria (*Speech unfinished*).

The discussion was not concluded.

#### 10. Announcement by Chairman

The Chairman informed the House that the following Motion had been admitted by the Speaker and it would be taken up for discussion on Thursday, 20 August, 1981 at 4 P.M.:—

‘Prof. Madhu Dandavate

Shri Satyanarayan Jatiya

“That this House recommends that urgent steps be taken to effect electoral reforms so as to improve upon the present electoral processes and make them free from any drawbacks and shortcomings.”’

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th August, 1981)

AVTAR SINGH RIKHY,

*Secretary.*



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 20, 1981|Sravana 29, 1903 (Saka)

**No. 158**

11 A.M. . .

### 1. Starred Questions

Starred Questions Nos. 61 and 63—68 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—800 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Merchant Shipping (Levy of Seamen's Welfare Fee) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 221(E) in Gazette of India dated the 28th March, 1981, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (3) A copy of the Audited Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1979-80.

- (4) A copy of the Audited Accounts (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1979-80.
- (5) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1980-81 together with Audited Accounts.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1979-80 together with Audited Accounts.
- (7) A copy of the Audited Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1979-80.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
  - (i) The Railways (Warehousing and Wharfage) (Fourth (Amendment) Rules, 1981, published in Notification No. S.O. 341(E) in Gazette of India dated the 6th May, 1981.
  - (ii) The Open Lines (Railways in India) General (Amendment) Rules, 1981, published in Notification No. G.S.R. 485 in Gazette of India dated the 16th May, 1981.
- ✓ (9) A copy of the Final Report (Hindi and English versions) of the Rail Tariff Enquiry Committee (June, 1980).
- ✓ (10) A copy of the Main Report (Hindi and English versions) of the Rail Tariff Enquiry Committee (April, 1980) (Volumes I—V).

#### **4. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th August, 1981 Rajya Sabha agreed without any amendment to the Oil and Natural Gas Commission (Amendment) Bill, 1981, passed by Lok Sabha on the 4th May, 1981.

## **5. Motions regarding Reports of Joint Committees—Extension of Time**

(i) Shri R. S. Sparrow moved the following motion:—

“That this House do further extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.”

The motion was adopted.

(ii) Shrimati Krishna Sahi moved the following motion:—

“That this House do further extend upto the last day of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee of the House to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system.”

The motion was adopted.

## **6. Government Bill—Introduced**

*The Delhi University (Amendment) Bill, 1981.*

The motion for leave to introduce the Bill moved by Shrimati Sheila Kaul was opposed. The motion was adopted and the Bill was introduced.

## **7. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi University (Amendment) Ordinance, 1981, was laid on the Table.

## **8. Matters under Rule 377**

(1) Shri Somnath Chatterjee raised a matter regarding management of National Rubber Manufacturers Limited and Incheck Tyres Limited, Calcutta.

(2) Shri Ram Nagina Misra raised a matter regarding payment of enhanced price for sugarcane to farmers by private sugar factories in Uttar Pradesh.

(3) Shri V. S. Vijayaraghavan raised a matter regarding problems of bonded labour and untouchability in Palghat district of Kerala.

(4) Shri N. Dennis raised a matter regarding need for proper maintenance of Trivandrum-Kanyakumari National Highway.

(5) Shri Ashfaq Husain raised a matter regarding need for a coordinated national policy for water management.

(6) Shri Bapusaheb Parulekar raised a matter regarding proposal for establishment of shore-based institution for training of navigating officers on Western Coast.

(7) Shri Xavier Arakal raised a matter regarding need to sanction T. V. relay station at Cochin in Kerala.

(8) Shri Narayan Choubey raised a matter regarding need for an improvement in the drainage system in Midnapore district to avoid floods in the area.

(9) Dr. A. Kalanidhi raised a matter regarding need to evolve a suitable policy on the construction of multi-storeyed flats in metropolitan cities.

**\*9. Statutory Resolution—Under consideration**

Giani Zail Singh moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 30th June, 1981 under article 356 of the Constitution in relation to the State of Assam.”

**\*10. The Assam Budget**

The following items of business and the Resolution (*Vide* para 9 above) were taken up together:—

(i) General Discussion on the Budget for the State of Assam for 1981-82.

(ii) Demands for Grants on Account Nos. 1 to 72 in respect of the Budget for the State of Assam for 1981-82.

Two cut motions [Nos. 1 & 2] were moved.

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\*Discussed together.

The following Members took part in the combined debate:—

(1) Shri Satyasadhan Chakraborty

(*Lok Sabha adjourned at 1.02 p.m. and re-assembled at 2.10 p.m.*)

(2) Shri Sontosh Mohan Dev

(3) Shri G. L. Dogra

(4) Shri Jagpal Singh

(5) Shri Zainul Basher

(6) Shri Chintamani Panigrahi

(7) Shri R. L. P. Verma

(8) Smt. Geeta Mukherjee

(9) Shri Chandrajit Yadav

(10) Giani Zail Singh

(11) Shri Jaipal Singh Kashyap

(12) Shri G. M. Banatwalla (*Speech Unfinished*).

The discussion was not concluded.

#### 11. Motion—Negatived

Prof. Madhu Dandavate moved the following motion:—

“That this House recommends that urgent steps be taken to effect electoral reforms so as to improve upon the present electoral processes and make them free from any drawbacks and shortcomings.”

An amendment was moved by Shri G. M. Banatwalla.

The following Members took part in the debate:—

(1) Shri Mohan Lal Sukhadia

(2) Shri Somnath Chatterjee

(3) Shri Arif Mohammad Khan

(4) Shri Rashid Masood

(5) Shri H. K. L. Bhagat

(6) Shri C. T. Dhandapani

(7) Shri Jagan Nath Kaushal

- (8) Shri Satyanarayan Jatiya
- (9) Shri Jagdish Tytler
- (10) Shri Indrajit Gupta
- (11) Shri K. Lakkappa
- (12) Shri Harikesh Bahadur
- (13) Shri P. Shiv Shankar
- (14) Shri G. M. Banatwalla

Prof. Madhu Dandavate replied to the debate.

The amendment moved by Shri G. M. Banatwalla was **negated**.

The motion was **negated**.

8.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st August, 1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 21, 1981 | Sravana 30, 1903 (Saka)

No. 159

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 81—84 were orally answered. Replies to Starred Question Nos. 85—94 and 96—100 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—826, 828—832, 834—840, 842—876, 878—893 and 895—1000 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1979-80.
  - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, for the year 1978-79 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1979-80.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1979-80.
- (6) A copy of the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1981, (Hindi and English versions) published in Notification No. S.O. 491(E) in Gazette of India dated the 19th June, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.



- (7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Sixth Amendment) Rules, 1981, published in Notification No. S.O. 492(E) in Gazette of India dated the 19th June, 1981.
  - (ii) The Income-tax (Certificate Proceedings) (Amendment) Rules, 1981 published in Notification No. S.O. 498(E) in Gazette of India dated the 19th June, 1981.
- (8) A copy of the Wealth-tax (Third Amendment) Rules, 1981, (Hindi and English versions) published in Notification No. S.O. 493(E) in Gazette of India dated the 19th June, 1981, under sub-section (4) of section 46 of the Wealth-Tax Act, 1957.
- (9) A copy of the Gift-tax (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 494(E) in Gazette of India dated the 19th June, 1981, under sub-section (4) of section 46 of the Gift-tax Act, 1958.
- (10) A copy of the Companies (Profits) Surtax (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 496(E) in Gazette of India dated the 19th June, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
- (11) A copy of the Interest-tax (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 497(E) in Gazette of India dated the 19th June, 1981, under sub-section (4) of section 27 of the Interest-tax Act, 1974.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Fourteenth Amendment) Rules, 1981, published in Notification No. G.S.R. 316(E) in Gazette of India dated the 29th April, 1981.

- (ii) The Central Excise (Thirteenth Amendment) Rules, 1981, published in Notification No. G.S.R. 441 in Gazette of India dated the 2nd May, 1981.
  - (iii) The Central Excise (Fifteenth Amendment) Rules, 1981, published in Notification No. G.S.R. 325(E) in Gazette of India dated the 11th May, 1981.
  - (iv) The Central Excise (Eighteenth Amendment) Rules, 1981, published in Notification No. G.S.R. 709 in Gazette of India dated the 1st August, 1981.
- (13) A copy of the Life Insurance Corporation of India (Class III and Class IV Employees) Pay Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 459(E) in Gazette of India dated the 27th July, 1981 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 353(E) published in Gazette of India dated the 16th May, 1981 together with an explanatory memorandum regarding Customs duty exemption on certain raw-materials when imported in India under Import Replenishment Licences.
  - (ii) G.S.R. 354(E) published in Gazette of India dated the 16th May, 1981 together with an explanatory memorandum regarding exemption of auxiliary duty of customs on import of raw-materials when imported under the Import Replenishment Licences.
  - (iii) G.S.R. 362(E) published in Gazette of India dated the 23rd May, 1981 together with an explanatory memorandum regarding making amendments to notification No. 234-Customs dated the 5th December, 1979 so as to extend the customs duty exemption to waste paper board also.
  - (iv) G.S.R. 365(E) published in Gazette of India dated the 25th May, 1981 together with an explanatory memorandum incorporating procedural changes for availing of concessional customs duty on stainless steel.

- (v) G.S.R. 367(E) published in Gazette of India dated the 28th May, 1981 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 4th September, 1980 so as to add the names of the General Manager, BEML and General Manager or Deputy General Manager, Mining and Allied Machinery Corporation Limited to the authorities specified in the notification dated the 4th September, 1980.
- (vi) G.S.R. 368(E) and 369(E) published in Gazette of India dated the 28th May, 1981 together with an explanatory memorandum regarding supersession of notification No. 36-Customs dated the 15th February, 1979 and also specifying the level of authorities eligible to issue requisite essentiality as well as end use certificates and exempting goods referred to in notification No. G.S.R. 368(E) dated the 28th May, 1981 from auxiliary duty of customs in excess of 5 per cent ad valorem.
- (vii) G.S.R. 372(E) published in Gazette of India dated the 1st June, 1981 together with an explanatory memorandum regarding enlargement of list of goods as deemed to be imported materials.
- (viii) G.S.R. 399(E) published in Gazette of India dated the 20th June, 1981 together with an explanatory memorandum extending the auxiliary duty exemption on stainless steel.
- (ix) G.S.R. 406(E) published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum extending the validity of notification No. 149-Customs dated the 23rd July, 1980 upto 30th June, 1982.
- (x) G.S.R. 407(E) published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum extending the validity of exemption of basic and additional duty of customs on coking coal when imported upto 30th June, 1982.

- (xi) G.S.R. 408(E) published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum extending the validity of notification No. 175-Customs dated the 7th August, 1979 upto 30th June, 1982.
- (xii) G.S.R. 411(E) and 412(E) published in Gazette of India dated the 29th June, 1981 together with an explanatory memorandum exempting imported ammonium chloride intended to be used as a fertilizer of the soil in seeding programmes from the whole of basic, additional and auxiliary duties of customs.
- (xiii) G.S.R. 413(E) published in Gazette of India dated the 29th June, 1981 together with an explanatory memorandum extending the validity of notification number 92-Customs dated the 26th April, 1979, upto 30th June, 1984 so as to make available imported silk worm seeds to the sericulture industry at minimum cost.
- (xiv) G.S.R. 414(E) published in Gazette of India dated the 29th June, 1981 together with an explanatory memorandum extending the validity of notification No. 208-Customs dated the 24th October, 1980 upto 30th June, 1982 so as to enable the National Dairy Development Board to formulate a project for the development of an integrated oil-seeds and vegetable cooperative production and marketing systems.
- (xv) G.S.R. 441(E) published in Gazette of India dated the 18th July, 1981 together with an explanatory memorandum regarding increase in the import duty on Palm oil, Rapeseed oil, Soyabean oil, Sun Flower oil and Palm oil.
- (xvi) G.S.R. 442(E) published in Gazette of India dated the 18th July, 1981 together with an explanatory memorandum regarding increase in the Customs duty on coconut oil.
- (xvii) G.S.R. 453(E) to 456(E) published in Gazette of India dated the 26th July, 1981 together with an explanatory memorandum regarding increase in the customs duty on all vegetable oils excepting rapeseed and soyabean oil, fixing effective

customs duty on rapeseed oil and soyabean oil and increasing the customs duty on stearin.

- (xviii) G.S.R. 451(E) and 452(E) published in Gazette of India dated the 25th July, 1981 together with an explanatory memorandum making amendment so as to delegate the powers of the Director General, Technical Development to the Industrial Adviser or Additional Industrial Adviser of Directorate General of Technical Development.
- (xix) G.S.R. 460(E) published in Gazette of India dated the 28th July, 1981 together with an explanatory memorandum extending the exemption of basic and auxiliary duties of customs to Cork bottoms as well.
- (xx) G.S.R. 466(E) to 468(E) published in Gazette of India dated the 1st August, 1981 together with an explanatory memorandum exempting edible oils from customs duty.
- (xxi) The Customs and Central Excises Duties Draw-back (Amendment) Rules, 1981, published in Notification No. G.S.R. 390(E) in Gazette of India dated the 10th June, 1981.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 364(E) published in Gazette of India dated the 25th May, 1981 together with an explanatory memorandum making certain amendments to Notification Nos. 53/80-CE, 54/80-CE and 55/80-CE dated the 13th May, 1980 and Notification No. 150/77-CE dated the 18th June, 1977 relating to steel ingots, iron or steel products and fresh unused steel melting scrap.
- (ii) G.S.R. 381(E) published in Gazette of India dated the 5th June, 1981 together with an explanatory memorandum making certain amendment to notification No. 16/79-CE dated the 20th January, 1979 so as to extend the existing benefits of exemption thereunder to skull scrap and runners and risers arising in the course of manufacture of steel ingots or steel castings and used captively or elsewhere in the manufacture of steel ingots or steel castings with the aid of electric furnace.

- (iii) G.S.R. 382(E) published in Gazette of India dated the 5th June, 1981 together with an explanatory memorandum exempting runners and risers from so much of the duty of excise leviable thereon as is in excess of two hundred rupees per metric tonne.
- (iv) G.S.R. 661 published in Gazette of India dated the 18th July, 1981 together with an explanatory memorandum regarding exemption from excise duty on Vegetable Non-Essential oils used in the manufacture of Vegetable Product which is cleared, free of duty.
- (v) G.S.R. 682 published in Gazette of India dated the 25th July, 1981 together with an explanatory memorandum excluding cost of durable containers from the assessable value of Liquid Nitrogen.
- (vi) G.S.R. 461(E) and 462(E) published in Gazette of India dated the 29th July, 1981 together with an explanatory memorandum permitting in-bond export of excisable goods to Nepal subject to certain conditions.
- (vii) G.S.R. 708 published in Gazette of India dated the 1st August, 1981 together with an explanatory memorandum regarding exemption to Sodium Silicate from so much of the duty of excise leviable thereon as is in excess of 5 per cent *ad valorem* subject to certain conditions.
- (viii) G.S.R. 471(E) published in Gazette of India dated the 4th August, 1981 together with an explanatory memorandum regarding exemption from Excise Duty on Polypropylene Tow.
- (ix) G.S.R. 476(E) published in Gazette of India dated the 5th August, 1981 together with an explanatory memorandum making certain amendment to notification No. 275/77-CE dated the 12th August, 1977 regarding applicability of rate of duty on Cinematograph films exported out of India.
- (16) A copy of Notification No. G.S.R. 983 (Hindi and English versions) published in Gazette of India dated the 27th September, 1980 making certain amendment to the Agricultural Refinance and Development Corporation General Regulations, 1963,

under sub-section (5) of section 46 of the Agricultural Refinance and Development Corporation Act, 1963.

- (17) A copy of the Review% (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, for the year ended 31st December, 1980.

#### **4. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th August, 1981 Rajya Sabha passed the Special Courts (Repeal) Bill, 1981.

#### **5. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the Special Courts (Repeal) Bill, 1981, as passed by Rajya Sabha.

#### **\*6. Calling Attention**

Shri Ram Vilas Paswan called the attention of the Minister of Agriculture and Rural Reconstruction to the reported manufacturing and marketing of spurious pesticides which have ruined cotton and other crops in different parts of the country and action taken by the Government with regard thereto.

The Minister of Agriculture and Rural Reconstruction made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

#### **7. Statement regarding Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 24th August, 1981.

#### **8. Statement by Member**

Prof. Madhu Dandavate made a statement regarding certain remarks made by him on 20 August, 1981 while speaking on the Motion on Electoral Reforms.

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%Annual Report of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December, 1980 was laid on the Table on the 24th April, 1981.

\*From 12.05 P.M. to 1 P.M. and From 2.05 P.M. to 2.19 P.M.

## 9. Motion for Election to Committee

Shri Khursheed Alam Khan moved the following motion:—

“That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act.”

The motion was adopted.

## 10. Government Bill—Introduced

*The Customs Tariff (Amendment) Bill, 1981*

The motion for leave to introduce the Bill moved by Shri R. Venkataraman was opposed. The motion was adopted and the Bill was introduced.

## II. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Customs Tariff (Amendment) Ordinance, 1981, was laid on the Table.

### \*12. Statutory Resolution—Under consideration

Discussion on the following Resolution moved by Giani Zail Singh on 20th August, 1981 continued:—

“That this House approves the Proclamation issued by the President on the 30th June, 1981, under article 356 of the Constitution in relation to the State of Assam.”

### \*13. The Assam Budget

Discussion on the following items of business and the Resolution (vide para 12 above), continued:—

- (i) General Discussion on the Budget for the State of Assam for 1981-82.
- (ii) Demands for Grants on Account Nos. 1 to 72 in respect of the Budget for the State of Assam for 1981-82.

The following Members took part in the combined debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri H. K. L. Bhagat
- (3) Shri Harish Chandra Singh Rawat
- (4) Shri Chitta Basu (*Speech Unfinished*).

The discussion was not concluded.

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\*Discussed together.



**14. Motion Regarding Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions**

Shri Rashid Masood moved the following motion:—

“That this House do agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 1981.”

The motion was adopted.

**15. Private Members' Bills—Introduced**

- (1) The Special Court of Appeal for Defence Services Personnel Bill, 1981, by Shri K. P. Singh Deo.
- (2) The Specific Relief (Amendment) Bill, 1981 (*Amendment of section 14*), by Shri Virdhi Chander Jain.
- (3) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1981 (*Amendment of section 3, etc.*), by Shri George Joseph Mundackal.

**16. Private Member's Bill—Withdrawn**

**THE PROVIDING OF EMPLOYMENT, PAYMENT OF UNEMPLOYMENT ALLOWANCE AND UNEMPLOYMENT INSURANCE SCHEME BILL, 1981 BY SHRI B. V. DESAI**

Discussion on the motion for consideration of the Bill moved by Shri B. V. Desai on the 30th April, 1981, continued.

The following members took part in the debate:—

- (1) Shri Hannan Mollah
- (2) Shri Kusuma Krishna Murthy
- (3) Shri Mani Ram Bagri
- (4) Shri Bapusaheb Parulekar
- (5) Shri Virdhi Chander Jain
- (6) Shri Sunder Singh
- (7) Shri Chitta Basu
- (8) Shri Ram Singh Yadav
- ✓(9) Shri Era Mohan
- (10) Shri Mool Chand Daga
- (11) Shri Rashid Masood

- (12) Shri Y. S. Mahajan
- (13) Shri K. M. Madhukar
- (14) Shri Tariq Anwar
- (15) Shri Harikesh Bahadur
- (16) Shri P. Rajagopal Naidu
- (17) Shrimati Ram Dulari Sinha

Shri B. V. Desai replied to the debate.

The Bill was withdrawn by leave of the House.

**17. Private Member's Bill—Under consideration**

**THE UNEMPLOYMENT RELIEF (AGE BAR EXEMPTION  
AND OTHER AMENITIES) BILL, 1980, BY SHRIMATI  
GEETA MUKHERJEE**

The motion for consideration of the Bill was moved by Shri-  
mati Geeta Mukherjee. Her speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th August,  
1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 24, 1981 | Bhadra 2, 1903 (Saka)

**No. 160**

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 101—104, 107, 108 and 110 were orally answered. Starred Question No. 114 had been postponed to 31st August, 1981. Replies to Starred Questions Nos. 105, 106, 109, 112 and 115—120 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1001—1055, 1057—1124, 1127—1182 and 1184—1200 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1979-80.
  - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XVII—Sixth Session, 1978.

(ii) Statement No. XX—Seventh Session, 1979.

(iii) Statement No. VII—First Session, 1980.

(iv) Statement No. VIII—Second Session, 1980.

(v) Statement No. XII—Third Session, 1980.

(vi) Statement No. V—Fourth Session, 1980.

(vii) Statement No. II—Fifth Session, 1981.

(viii) Statement No. III—Fifth Session, 1981.

(ix) Statement No. IV—Fifth Session, 1981.

} Sixth  
Lok  
Sabha.

} Seventh  
Lok  
Sabha.

(4) A copy of the Assam Wild Life (Transactions and Taxidermy) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 401(E) in Gazette of India dated the 22nd June, 1981, under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1979-80 together with Accounts and the Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Union of India, New Delhi, for the year 1979-80.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1979-80 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1979-80.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of Government Resolution No. 22/7/80-P-I (Hindi and English versions) published in Gazette of India dated the 27th September, 1980 constituting the Sardar Sarovar Construction Advisory Committee.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Resolution, mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1979.
  - (ii) Annual Report of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Forest (Conservation) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 719 in Gazette of India dated the 1st August, 1981, under sub-section (2) of section 4 of the Forest (Conservation) Act, 1980.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Fertiliser (Control) Second Amendment Order, 1981, published in Notification No. G.S.R. 348(E) in Gazette of India dated the 13th May, 1981.
- (ii) G.S.R. 436(E) published in Gazette of India dated the 11th July, 1981 fixing the maximum price per tonne at which fertilizer specified in the schedule of the notification would be sold to tea, coffee or rubber plantation or to cultivators.
- (15) A copy of the Coconut Development Board (Forms of Option) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 322(E) in Gazette of India dated the 6th May, 1981, under section 21 of the Coconut Development Board Act, 1979.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Sugar (Price Determination for 1980-81 Production) (Third Amendment) Order, 1981, published in Notification No. G.S.R. 370(E) in Gazette of India dated the 28th May, 1981 together with Corrigendum thereto published in Notification No. G.S.R. 440(E) in Gazette of India dated the 17th July, 1981.
- (ii) The Sugarcane (Control) Amendment Order, 1981, published in Notification No. G.S.R. 427(E) in Gazette of India dated the 3rd July, 1981.

- (17) A copy of Notification No. G.S.R. 490(E) (Hindi and English versions) published in Gazette of India dated the 21st August, 1981 together with an explanatory note regarding re-imposition of export duty on coffee at the rate of rupees 75/- (Seventy-five) per quintal, under section 159 of the Customs Act, 1962.

#### **4. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 20th August, 1981, Rajya Sabha passed the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1980, passed by Lok Sabha on the 23rd December, 1980, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

#### **5. Bill as amended by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1981, which had been returned by Rajya Sabha with amendments.

#### **6. Statement by Minister**

The Minister of State for Irrigation made a statement regarding flood situation in the country.

The Minister also laid on the Table two statements giving Statewise position in regard to floods and the figures of flood damages.

#### **7. Government Bill—Introduced**

*The British India Corporation Limited (Acquisition of Shares) Bill, 1981.*

#### **8. Statement regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the British India Corporation (Acquisition of Shares) Ordinance, 1981 was laid on the Table.

#### **9. Matters Under Rule 377**

(1) Shri Krishan Datt Sultanpuri raised a matter regarding Railway facilities in Nalagarh Tehsil in Himachal Pradesh.

(2) Shrimati Geeta Mukherjee raised a matter regarding need for taking-over of Mohini Mills Limited, Belghoria in 24 Parganas district of West Bengal.

(3) Shri M. S. K. Sathiyendran raised a matter regarding need to declare Rameswaram a major port.

(4) Shri Ram Lal Rahi raised a matter regarding need for taking-over by Government of 'Eye Hospital', Sitapur in Uttar Pradesh.

(5) Shri Chingwang Konyak raised a matter regarding steps for bringing Dimapur Airport in Nagaland under the Ministry of Civil Aviation for its proper development.

(6) Shri V. S. Vijayaraghavan raised a matter regarding action against persons luring innocent people for jobs in Gulf countries.

(7) Shrimati Usha Verma raised a matter regarding need to provide fast railway service between Meerut and Delhi.

#### **\*10. Statutory Resolution—Adopted**

Discussion on the following Resolution moved by Giani Zail Singh on the 20th August, 1981, continued:—

“That this House approves the Proclamation issued by the President on the 30th June, 1981 under article 356 of the Constitution in relation to the State of Assam.”

The Resolution was adopted after discussion as indicated in para 11 below.

#### **\*11. The Assam Budget**

Combined discussion on the following items of business and the Resolution (*vide* para 10 above), continued:—

- (i) General Discussion on the Budget for the State of Assam for 1981-82.
- (ii) Demands for Grants on Account Nos. 1 to 72 in respect of the Budget for the State of Assam for 1981-82.

The following Members took part in the combined debate:—

- (1) Shri Chitta Basu
- (2) Shri Ravindra Verma
- (3) Shri Atal Bihari Vajpayee

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\*Discussed together.



Shri P. Venkatasubbaiah spoke (by way of reply to the Statutory Resolution).

Shri R. Venkataraman replied to the debate.

Both the cut motions moved were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Assam) for 1981-82, were voted in full.

#### **12. Government Bill—Introduced**

*The Assam Appropriation Bill, 1981*

#### **13. Government Bill—Passed**

*The Assam Appropriation Bill, 1981*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman. . .

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.35 P.M.)

#### **14. Government Bills—Under consideration**

\* (i) *The Essential Commodities (Special Provisions) Bill, 1981*

\* (ii) *The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981*

Combined discussion on the motions for consideration of the above two Bills and the amendments thereto moved on the 19th August, 1981, continued.

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\*Discussed together.

The following Members took part in the combined debate:—

- (1) Shri Dileep Singh Bhuria
- (2) Shri Bapusaheb Parulekar
- (3) Shri V. S. Vijayaraghavan
- (4) Shri R. L. Bhatia
- (5) Shri Krishna Kumar Goyal
- ✓(6) Shri K. T. Kosalram
- (7) Acharya Bhagwan Dev
- (8) Shri Bhogendra Jha
- (9) Shri Zainul Basher
- (10) Shri Chandrajit Yadav
- (11) Shri Mool Chand Daga
- (12) Shri Chitta Basu
- (13) Shri Girdhari Lal Vyas
- (14) Shri Ratansinh Rajda
- (15) Shri Ram Lal Rahi

The discussion was not concluded.

#### **15. Half-an-Hour Discussion**

Prof. Nirmala Kumari Shaktawat raised a half-an-hour discussion on points arising out of the answer given on the 17th August, 1981 to Starred Question No. 4 regarding Financial assistance to flood-affected States.

Rao Birendra Singh replied to the discussion.

6.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th August, 1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 25, 1981/Bhadra 3, 1903 (Saka)

No. 161

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 121, 122, 124—126, 128, 130, 132, 135 and 136 were orally answered. Replies to Starred Questions Nos. 123, 127, 129, 131; 133, 134 and 138—140 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1201—1255, 1257—1268, 1270—1350 and 1352—1400 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1980 together with Audited Accounts, under section 20 of the Press Council Act, 1978.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Press Council of India, New Delhi, for the year 1980.
- (3) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Baroda, for the year 1979-80 along with Audited accounts.

- (4) A copy of Notification No. G.S.R. 448(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1981 making certain amendment to Notification No. G.S.R. 50(E) dated the 1st February, 1977 raising the limit of investment by Small Scale industrial units in plant and machinery, under section 642 of the Companies Act, 1956.
- (5) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 507 in Gazette of India dated the 30th May, 1981, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy of the Report (Hindi and English versions) under section 22(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Indian Oxygen Limited, Calcutta for setting up a new undertaking at Kharagpur, West Bengal for the manufacture of submerged Arc Fluxes and continuous welding consumables and the Central Government's Order dated the 18th June, 1981 thereon, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- \* (7) A copy each of Notification Nos. 195/81-Customs and 196/81-Customs (Hindi and English versions) published in Gazette of India dated the 25th August, 1981 together with an explanatory memorandum regarding exemption to goods imported in connection with conduct of the IX Asian Games or training of Indian competitors from the whole of duties of customs leviable thereon, subject to certain conditions, under section 159 of the Customs Act, 1962.

#### **4. Calling Attention**

Shri Harish Chandra Singh Rawat called the attention of the Minister of Finance to the reported detection of a big 'hawala' racket involving bogus transactions of more than Rupees forty crores in Bombay.

The Minister of Finance made a statement in regard thereto.

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\*Laid at 6-05 P.M.

## 5. Matters under Rule 377

(1) Dr. Vasant Kumar Pandit raised a matter regarding need for inquiry into the working of National Agricultural Cooperative Marketing Federation of India (NAFED).

(2) Shri Mani Ram Bagri raised a matter regarding strike by workers of Hissar Textile Mills.

(3) Shri Sontosh Mohan Dev raised a matter regarding alleged harassment of non-Mizos in Mizoram.

(4) Prof. K. K. Tewari raised a matter regarding relief measures for drought-affected districts of Bihar.

(5) Shri George Joseph Mundackal raised a matter regarding permanent affiliation of St. John's Medical College at Bangalore with Bangalore University.

(6) Shri T. R. Shamanna raised a matter regarding need to resolve Maharashtra-Karnataka border issue by implementing Mahajan Commission Report.

(7) Shri B. K. Nair raised a matter regarding crisis in tea industry and need to implement a comprehensive package of relief measures.

(8) Shri Mangal Ram Premi raised a matter regarding abolition of the prevailing contractual system of Safai Karamcharis and other labourers in Air India, Bombay.

## 6. Government Bills—Passed

\* (i) *The Essential Commodities (Special Provisions) Bill, 1981*

\* (ii) *The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981.*

Combined discussion on the motions for consideration of the above two Bills and the amendments thereto moved on the 19th August, 1981, continued.

The Deputy Minister in the Ministry of Civil Supplies replied to the debate.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.08 P.M.)*

(i) The amendment for reference of The Essential Commodities (Special Provisions) Bill, 1981, to a Select Committee, moved by Shri Mool Chand Daga was withdrawn by leave of the House.

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\*Discussed together.

The amendments for reference of the **Essential Commodities (Special Provisions) Bill, 1981** to a Select Committee moved by Prof. Madhu Dandavate, Shri Bapusaheb Parulekar and Shri Krishna Kumar Goyal were negatived.

The motion for consideration of the **Essential Commodities (Special Provisions) Bill, 1981** was adopted and Clause-by-Clause consideration of that Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri K. M. Madhukar
- (2) Shri Ramavatar Shastri
- (3) Shri Satyanarayan Jatiya
- (4) Rao Birendra Singh

The motion was adopted and the Bill was passed.

(ii) The amendment for reference of the **Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981**, to a Select Committee, moved by Shri Krishna Kumar Goyal was negatived.

The motion for consideration of the **Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981**, was adopted and Clause-by-clause consideration of that Bill was taken up.

On amendment Nos. 7 to 10 to Clause 2 moved by Shri Krishna Kumar Goyal, the House divided : Ayes \*25; Noes \*119 : The amendments were accordingly negatived.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

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\*Subject to Correction.

The following Members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri N. K. Shejwalkar
- (3) Rao Birendra Singh

The motion was adopted and the Bill was passed.

**\*7. Statutory Resolution—Negatived**

Shri Satyanarayan Jatiya moved the following Resolution:—

“This House disapproves of the Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 (Ordinance No. 7 of 1981) promulgated by the President on the 11th July, 1981”.

The Resolution was negatived after discussion as indicated in para 8 below.

**\*8. Government Bill—Passed**

**THE COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) AMENDMENT BILL, 1981.**

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the combined debate on the Resolution (*vide* para 7 above) and the motion for consideration of the Bill:—

- (1) Prof. Rupchand Pal
- (2) Shri G. L. Dogra
- (3) Prof. Madhu Dandavate
- (4) Shri Phool Chand Verma
- (5) Shri Girdhari Lal Vyas
- (6) Shri Ramavatar Shastri
- (7) Shri P. Namgyal

Shri R. Venkataraman replied to the debate.

Shri Satyanarayan Jatiya spoke (by way of reply to his Statutory Resolution).

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\*Discussed together.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri R. Venkataraman

The motion was adopted and the Bill was passed.

### **9. Statutory Resolution—Under consideration**

Shri Jyotirmoy Bosu moved the following Resolution:—

“This House disapproves of the Customs Tariff (Amendment) Ordinance, 1981 (Ordinance No. 9 of 1981) promulgated by the President on the 26th July, 1981.”

His speech was not concluded. The discussion was not concluded.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th August, 1981)

AVTAR SINGH RIKHY,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 26, 1981|Bhadra 4, 1903 (Saka)

**No. 162**

11 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri S. M. Muhammed Sheriff who was a Member of Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 141—144 and 146—149 were orally answered. Replies to remaining Questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1401—1422, 1424—1460, 1462—1477, 1479—1535, 1537—1561 and 1563—1600 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 18 of the Citizenship Act, 1955:—
- (i) The Citizens (Registration at Indian Consulates) Amendment Rules, 1981, published in Notification No. G.S.R. 373(E) in Gazette of India dated the 1st June, 1981.

- (ii) The Citizenship (Amendment) Rules, 1981, published in Notification No. G.S.R. 383(E) in Gazette of India dated the 5th June, 1981.
- (2) A copy of Notification No. G.S.R. 362 (Hindi and English versions) published in Gazette of India dated the 11th April, 1981 containing corrigenda to Notification No. G.S.R. 858 dated the 16th August, 1980, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1981, published in Notification No. G.S.R. 487 in Gazette of India dated the 23rd May, 1981.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1981, published in Notification No. G.S.R. 488 in Gazette of India dated the 23rd May, 1981.
- (iii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1981, published in Notification No. G.S.R. 489 in Gazette of India dated the 23rd May, 1981.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1981, published in Notification No. G.S.R. 528 in Gazette of India dated the 6th June, 1981.
- (v) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1981, published in Notification No. G.S.R. 529 in Gazette of India dated the 6th June, 1981.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 596 in Gazette of India dated the 27th June, 1981.

- (vii) The Indian Police Service (Pay) Fourth Amendment Rules, 1981, published in Notification No. G.S.R. 597 in Gazette of India dated the 27th June, 1981.
  - (viii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1981, published in Notification No. G.S.R. 598 in Gazette of India dated the 27th June, 1981.
  - (ix) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1981, published in Notification No. G.S.R. 614 in Gazette of India dated the 4th July, 1981.
  - (x) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1981, published in Notification No. G.S.R. 615 in Gazette of India dated the 4th July, 1981.
  - (xi) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1981, published in Notification No. G.S.R. 639 in Gazette of India dated the 11th July, 1981.
  - (xii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1981, published in Notification No. G.S.R. 640 in Gazette of India dated the 11th July, 1981.
  - (xiii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1981, published in Notification No. G.S.R. 703 in Gazette of India dated the 1st August, 1981.
  - (xiv) The All India Services (Medical Attendance) First Amendment Rules, 1981, published in Notification No. G.S.R. 706 in Gazette of India dated the 1st August, 1981.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 481(E) published in Gazette of India dated the 14th August, 1981 regarding exemption to

newsprint, when imported from Bangladesh, from the whole of the basic customs duty leviable thereon.

- (ii) The Customs Tariff (Determination of Origin of Goods under the Bangkok Agreement) Amendment Rules, 1981, published in Notification No. G.S.R. 482(E) in Gazette of India dated the 14th August, 1981.
  - (ii) G.S.R. 483(E) published in Gazette of India dated the 14th August, 1981 making certain amendments to Notification Nos. 341-Customs dated the 2nd August, 1976 and 342-Customs dated the 2nd August, 1976.
- (5) A copy of the Explanatory Memorandum (Hindi and English versions) in regard to Notifications mentioned at (4) above.
- (6) A copy of the Central Excise (Sixteenth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 384(E) in Gazette of India dated the 8th June, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 326(E) to 329(E) published in Gazette of India dated the 12th May, 1981 together with an explanatory memorandum regarding continuance of the exemptions of special duties of excise consequent upon the enactment of the Finance Bill, 1981.
  - (ii) G.S.R. 350(E) published in Gazette of India dated the 15th May, 1981 together with an explanatory memorandum regarding full exemption from Central Excise duty in respect of fifteen specified renewable energy source devices designed to use solar, biomass and wind energy.

- 2)
- (iii) G.S.R. 400(E) published in Gazette of India dated the 22nd June, 1981 together with an explanatory memorandum regarding exemption to articles made out of certain precious metals, namely gold, silver, platinum and others specified in the notification, which are remade, reconditioned, refabricated or subject to any other similar process out of old or used articles made of the respective precious metals, from the duty of excise leviable on such articles as is in excess of the duty chargeable on the cost of such remaking, reconditioning etc. and the value of materials, if any, added for the purpose.
  - (iv) G.S.R. 418(E) published in Gazette of India dated the 30th June, 1981 together with an explanatory note regarding continuation of scheme of duty concession after 30th June, 1981 for cottage match units.
  - (v) G.S.R. 422(E) to 425(E) published in Gazette of India dated the 2nd July, 1981 together with an explanatory memorandum regarding some further changes in the scheme of excise duty concession applicable to the cottage and middle sector match units.
  - (vi) G.S.R. 431(E) published in Gazette of India dated the 10th July, 1981 together with an explanatory note extending the facility of granting proforma credit of the duty paid on steel sheets when used in the manufacture of electrical stampings and laminations, to steel strips also.

## **5. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

## **6. Calling Attention**

Shri R. Prabhu called the attention of the Minister of Finance to the reported inadequate availability of the facilities provided by Government through the banks to the poor farmers and other poor citizens and action proposed to be taken by the Government with regard thereto.

The Deputy Minister of Finance made a statement in regard thereto.

## **7. Statement by Member**

Shri Jyotirmoy Bosu made a statement regarding certain remarks made by him in the House on 17th August, 1981.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.28 P.M.)

## **8. Motion for Election to Committee**

Shri C. P. N. Singh moved the following motion:—

“That in pursuance of Section 5(j) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act.”

The motion was adopted.

## **9. Matters Under Rule—377**

(1) Shri Satyagopal Misra raised a matter regarding need for better transportation facilities on Railways for betel-leaf growers of certain districts of West Bengal.

(2) Shri Krishna Chandra Halder raised a matter regarding need for holding some of the football matches to be played in ASIAD 82 at Calcutta.

(3) Shri Harikesh Bahadur raised a matter regarding steps to protect the handloom weavers by controlling rising prices of yarn and by providing financial assistance to the weavers.

(4) Shri Chintamani Jena raised a matter regarding remedial measures to control outbreak of viral fever in Delhi.

(5) Shri Pratap Bhanu Sharma raised a matter regarding need to provide alternative source of fuel to villagers in Madhya Pradesh to prevent indiscriminate felling of trees.

(6) Shri Rajnath Sonkar Shastri raised a matter regarding steps to handover possession of distributed land to Harijans and Scheduled Tribes in the states of Uttar Pradesh, Bihar and Madhya Pradesh.

(7) Shri Atal Behari Vajpayee raised a matter for maintenance of law and order in connection with elections of the Students' Union of the University of Delhi.

(8) Shri Zainul Basher raised a matter regarding relief measures for drought-affected areas of Uttar Pradesh by providing better irrigation facilities etc.

(9) Dr. Subramaniam Swamy raised a matter regarding steps for regular uninterrupted supply of LPG refills in Bombay.

(10) Shri Harish Kumar Gangwar raised a matter regarding steps to improve working of Synthetics & Chemicals factory at Bareilly in Uttar Pradesh.

**\*10. Statutory Resolution—Negatived**

Shri Jyotirmoy Bosu concluded his speech on the following Resolution moved by him on the 25th August, 1981: —

“This House disapproves of the Customs Tariff (Amendment) Ordinance, 1981 (Ordinance No. 9 of 1981) promulgated by the President on the 26th July, 1981.”

The Resolution was negatived after discussion as indicated in para 11 below.

**\*11. Government Bill—Passed**

*The Customs Tariff (Amendment) Bill, 1981*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri K. M. Madhukar
- (2) Shri Krishan Dutt Sultanpuri
- (3) Shri Girdhari Lal Vyas
- (4) Shri Jaipal Singh Kashyap
- (5) Shri Harish Chandra Singh Rawat

Shri R. Venkataraman replied to the debate.

Shri Jyotirmoy Bosu (by way of reply to his Statutory Resolution).

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\*Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

**\*12. Statutory Resolution—Negatived**

Shri N. K. Shejwalkar moved the following Resolution:—

“This House disapproves of the Delhi University (Amendment) Ordinance, 1981 (Ordinance No. 4 of 1981) promulgated by the President on the 9th June, 1981.”

The Resolution was negatived after discussion as indicated in para 13 below.

**\*13. Government Bill—Passed**

*The Delhi University (Amendment) Bill, 1981*

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The following Members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Prof. Rupchand Pal
- (2) Prof. Narain Chand Parashar
- (3) Shri Mohendra Ngangom
- (4) Shri Harikesh Bahadur
- (5) Shri Zainul Basher
- (6) Shri Shivkumar Singh

Shrimati Sheila Kaul replied to the debate.

Shri N. K. Shejwalkar spoke (by way of reply to his Statutory Resolution).

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\*Discussed together.



The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sheila Kaul.

The motion was adopted and the Bill was passed.

#### **14. Half-an-Hour Discussion**

Shri B. V. Desai raised a half-an-hour discussion on points arising out of the answer given on the 19th August, 1981 to Unstarred Question No. 548 regarding incentives for industrialisation of Backward Areas.

Shri Charanjit Chanana replied to the discussion.

#### **15. Report of Business Advisory Committee**

Shri Bhishma Narain Singh presented the Eighteenth Report of the Business Advisory Committee.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th August, 1981)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 27, 1981|Bhadra 5, 1903 (Saka)

**No. 163**

11 A.M.

### 1. Starred Questions

Starred Question Nos. 161—164 and 166—168 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1601—1610, 1612—1695 and 1697—1800 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi\* version) of the National Council of Educational Research and Training, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (2) A copy of the Annual Accounts of the Indian Institute of Technology, Delhi, (Hindi and English versions) for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

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\*English version was laid on the Table on the 7th May, 1981.

- (3) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the State of Nagaland (Amendment) Ordinance, 1981.
- (4) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981.
- (5) A copy of Notification No. G.S.R. 385(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1981 together with an explanatory memorandum, making certain further amendment to Notification No. 105/80-CE dated the 19th June, 1980, issued under the Central Excise Rules, 1944.
- (6) A copy of the Railway Accidents (Compensation) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 570(E) in Gazette of India dated the 18th July, 1981, under sub-section (3) of section 82J of the Indian Railways Act, 1890.

#### **4. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th August, 1981 Rajya Sabha passed the State of Nagaland (Amendment) Bill, 1981.
- (ii) That at its sitting held on the 25th August, 1981 Rajya Sabha passed the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation Bill, 1981, passed by Lok Sabha on the 24th August, 1981.

## **5. Bills Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The State of Nagaland (Amendment) Bill, 1981.
- (2) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981.

## **6. Calling Attention**

Shri R. P. Das called the attention of the Minister of Energy to the reported 3 lakh tonnes of coking coal worth rupees 6 crores found short during the stock verification at the fourth quarry of Central Coalfield Limited (Hazaribagh).

The Minister of Energy made a statement in regard thereto.

## **7. Statement by Member**

Shri Vijay Kumar Yadav made a statement regarding certain remarks made about him by Shri Harinath Misra on 19 August, 1981.

*(Lok Sabha adjourned at 1.22 p.m. and re-assembled at 2.29 P.M.)* ..

## **8. Motions for Election to Committees**

(i) Shri Veerendra Patil moved the following motion:—

“That in pursuance of rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

The motion was adopted.

(ii) Shrimati Sheila Kaul moved the following motion:—

“That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in

such manner as the Speaker may direct, two Members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University.”

The motion was adopted.

### **9. Motion Regarding Eighteenth Report of the Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1981.”

The motion was adopted.

### **10. Matters Under Rule 377**

(1) Shri Daulat Ram Saran raised a matter regarding need for a probe into alleged supply of expired-date medicines and fewer number of capsules found in the carton given to a patient in N.D.M.C. Hospital, Moti Bagh.

(2) Prof. Rupchand Pal raised a matter regarding steps to accord due recognition to acupuncture system of treatment.

(3) Shri Uttam Rathod raised a matter regarding the Central Government assent to Land Acquisition Amendment Bill passed by the Maharashtra Legislature.

(4) Shri Xavier Arakal raised a matter regarding need for withdrawal of lock-out declared by the management of Apollo Tyres Limited, Kerala.

(5) Shri Jitendra Prasada raised a matter regarding Sewer Disposal Scheme submitted by the State Government for Nainital in Uttar Pradesh.

(6) Shri B. Janardhana Poojari raised a matter regarding air crash at Mangalore and need for a new runway.

(7) Shri Phool Chand Verma raised a matter regarding alleged non-telecasting of the demonstration by women in Delhi.

(8) Shri Ram Vilas Paswan raised a matter regarding neglect of Hindi in Delhi Public Schools and alleged suicide by a student of a European School of Nainital in view of the insult he had to suffer because of speaking Hindi.

(9) Shri A. K. Roy raised a matter regarding need for a probe into the damage of foodgrains due to those being transported in open-box wagons.

(10) Shri Kamal Nath raised a matter regarding need for legislation to regulate the service conditions of domestic workers in the country.

(11) Shri K. Mayathevar raised a matter regarding alleged atrocities on Tamils in Sri Lanka.

### **11. Government Bills—Passed**

- (1) *The British India Corporation Limited (Acquisition of Shares) Bill, 1981*

The motion for consideration of the Bill was moved by Shri Khursheed Alam Khan.

The following Members took part in the debate:—

- (1) Shri Satyagopal Misra
- (2) Shri R. L. Bhatia
- (3) Shri Chandradeo Prasad Verma
- (4) Shri C. T. Dhandapani
- (5) Shri Suraj Bhan
- (6) Shri K. M. Madhukar
- (7) Shri Harish Kumar Gangwar

Shri Khursheed Alam Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Khursheed Alam Khan.

The motion was adopted and the Bill was passed.

(2) *The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Bill, 1981.*

The motion for consideration of the Bill was moved by Shri Charanjit Chanana.

The following Members took part in the debate:—

- (1) Shri M. Ismail
- (2) Shri R. L. Bhatia
- (3) Shri Mani Ram Bagri
- (4) Shri Chandradeo Prasad Verma
- (5) Shri Suraj Bhan
- (6) Shri K. A. Rajan
- (7) Shri Harikesh Bahadur
- (8) Shri Chitta Basu
- (9) Acharya Bhagwan Deo

Shri Charanjit Chanana replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 31 were adopted.

New clause 32 was also adopted.

The Schedule was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Charanjit Chanana.

The motion was adopted and the Bill, as amended, was passed.

(3) *The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1981, as passed by Rajya Sabha*

Further discussion on the motion for consideration of the Bill moved on 6th May, 1981, continued.

The following Members took part in the debate:—

(1) Shri Ramavatar Shastri

(2) Shri Phool Chand Verma

Shri P. Venkatasubbaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

## **12. Government Bill—Under consideration**

*The Anti-Apartheid (United Nations Convention) Bill, 1980*

The motion for consideration of the Bill was moved by Shri P. V. Narasimha Rao.

Shri Ananda Pathak took part in the debate and his speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th August, 1981).

AVTAR SINGH RIKHY,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 28, 1981|Bhadra 6, 1903 (Saka)

**No. 164**

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 182—185, 187—190, 192 and 193 were orally answered. Replies to Starred Questions Nos. 186, 191 and 194—200 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1808, 1810—1849, 1851—1984 and 1986—2000 were laid on the Table.

### 3. Rulings by Speaker regarding Privilege Matters

The Speaker gave his rulings on the following privilege matters and withheld his consent for the matters being raised under Rule 222:—

- (i) Question of privilege given notices of by Shri Atal Bihari Vajpayee, Dr. Subramaniam Swamy and Shri George Fernandes for alleged censoring of their mail and tapping of telephones.
- (ii) Question of privilege given notice of by Shri R. N. Rakesh regarding an alleged misleading statement made by the Prime Minister in the House on 26 August, 1981.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
  - (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1981-82 and Revised Estimates for the year 1980-81.
  - (ii) Summary of Actuals for the year 1979-80, Budget Estimates and Revised Estimates for the year 1980-81 and Budget Estimates for the year 1981-82, 'under Capital Budget' of Indian Airlines.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export Inspection Council Death-cum-Retirement Gratuity Rules, 1981, published in Notification No. S.O. 1607 in Gazette of India dated the 30th May, 1981.
  - (ii) The Export Inspection Agency Death-cum-Retirement Gratuity Rules, 1981, published in Notification No. S.O. 1608 in Gazette of India dated the 30th May, 1981.
  - (iii) The Export Inspection Council Contributory Provident Fund Second Amendment Rules, 1981, published in Notification No. S.O. 1609 in Gazette of India dated the 30th May, 1981.
  - (iv) The Export Inspection Agency Contributory Provident Fund, Second Amendment Rules, 1981, published in Notification No. S.O. 1610 in Gazette of India dated the 30th May, 1981.
  - (v) The Export of Toilet Soaps (Quality Control and Inspection) Amendment Rules, 1981, published in Notification No. S.O. 1937 in Gazette of India dated the 18th July, 1981.

- (vi) The Export of Synthetic Detergents (Quality Control and Inspection) Amendment Rules, 1981, published in Notification No. S.O. 1999 in Gazette of India dated the 25th July, 1981.
- (3) A copy of the Textiles Committee (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 459 in Gazette of India dated the 9th May, 1981, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- \* (4) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1980, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (5) A copy of the National Development Bonds (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 371(E) in Gazette of India dated the 29th May, 1981, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- \*\* (6) A copy of Notification No. G.S.R. 497(E) (Hindi and English versions) published in Gazette of India dated the 28th August, 1981 together with an explanatory memorandum extending the auxiliary duty exemption on deadburnt magnesite so as to equalise the duty incidence on deadburnt magnesite with that of finished product, viz. refractory bricks, under section 159 of the Customs Act, 1962.

### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th August, 1981 Rajya Sabha agreed without any amendment to the Export-Import Bank of India Bill, 1981, passed by Lok Sabha on the 18th August, 1981.

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\*The Report was previously laid on the Table on the 24th April, 1981.

\*\*At 6 P.M.

## **6. Reports of Public Accounts Committee**

Sri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Fifty-seventh Report on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), (Defence Services), (Posts & Telegraphs) and (Railways) for the year 1979-80.
- (2) Thirty-fifth Report on action taken by Government on the recommendations contained in their 119th Report (Sixth Lok Sabha) on Defence Services.

## **7. Report of Joint Committee on Offices of Profit**

Shri Gulsher Ahmed presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

## **8. Calling Attention**

Shri Hannan Mollah called the attention of the Minister of Industry to the reported inadequate allocation and supply of steel and pig iron to the small scale industries of West Bengal leading to dwindling of production and large scale closure of many units.

The Minister of State for Industry made a statement in regard thereto.

*(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.10 P.M.)*

## **9. Statement Regarding Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 31st August, 1981.

## **10. Motion for Election to Committee**

Shri Khursheed Alam Khan moved the following motion:—

“That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act.”

The motion was adopted.

### **11. Government Bill—Introduced**

*The Burmah Oil Company [Acquisition of shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] Bill, 1981*

### **12. Motion Regarding Twenty-Sixth Report of the Committee on Private Members' Bills and Resolutions**

Shri Rashid Masood moved the following motion:—

“That this House do agree with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th August, 1981.”

The motion was adopted.

### **13. Private Member's Resolution—Adopted**

Further discussion on the following Resolution moved by Shri Tayyab Hussain on 24th April, 1981 and amendments thereto moved on the 8th May, 1981, continued:—

“This House recommends to the Government that any action by signs, words or publications to tarnish the image of Mahatma Gandhi, the Father of our Nation, be made a cognisable offence.”

An amendment was moved by Shri Eduardo Faleiro.

The following Members took part in the debate:—

- (1) Acharya Bhagwan Dev
- (2) Shri Eduardo Faleiro
- (3) Shri Mani Ram Bagri
- (4) Shri Kayur Bhushan
- (5) Shri B. R. Nahata
- (6) Shri Mool Chand Daga
- (7) Shri Chander Shekhar Singh

- (8) Shri Era Anbarasu
- (9) Shri N. K. Shejwalkar
- (10) Shri P. Venkatasubbaiah

Shri Tayyab Hussain replied to the debate.

The amendments moved by Sarvashri Bhikhu Ram Jain and G. L. Dogra were withdrawn by leave of the House.

The amendments moved by Sarvashri Sudhir Kumar Giri, V. N. Gadgil, B. R. Nahata, Kamal Nath Jha, Mool Chand Daga and Ram Singh Yadav were negatived.

The amendment moved by Shri Eduardo Faleiro was adopted.

The Resolution was adopted in the following amended form:—

“This House recommends to the Government that any action to tarnish the name of Mahatma Gandhi, the Father of our Nation, be taken serious note of and a Commission of Enquiry be appointed under the Commissions of Enquiry Act, 1952 to enquire into the acts and activities including publications and sources and misuse of funds, of the Gandhi Peace Foundation, the Gandhi Samarak Nidhi and the All India Serva Seva Sangh and other closely connected organisations and report to the Government within a period of six months.”

#### **14. Private Member's Resolution—Under Consideration**

Shri Ram Swarup Ram moved the following Resolution:—

“Considering that even 34 years after Independence the lot of a majority of Scheduled Castes and Scheduled Tribes persons has not improved economically and socially, this House recommends to the Government to draw up plans to provide job guarantee to the educated youths of those communities within next five years.”

Shri Harikesli Bahadur took part in the debate and his speech was not concluded.

The discussion on the Resolution was not concluded.

### **15. Half-an-Hour Discussion**

Shri Eduardo Faleiro raised a half-an-hour discussion on points arising out of the answer given on the 20th August, 1981 to Starred Question No. 65 regarding review of History and language text-books.

Shrimati Sheila Kaul replied to the discussion.

### **16. \*Contempt of the House**

The Chairman informed the House that six visitors, calling themselves Vijay Pal Singh, Ram Mehar, Bhim Singh, Kurdiya, Rishan Singh and Jai Kavar shouted slogans from the Visitors' Gallery at about 3.50 P.M., today and had made statements but not expressed regret for their action. The Chairman observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri P. Venkatasubbiah was adopted:—

“This House resolves that the persons calling themselves Vijay Pal Singh, Ram Mehar, Bhim Singh, Kurdiya, Rishan Singh and Jai Kavar who shouted slogans at about 3.50 P.M. today from the Visitors' Gallery and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be let off with a stern warning on the rising of the House today.”

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st August, 1981)

AVTAR SINGH RIKHY,  
Secretary.

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\*At 5.40 P.M.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, August 31, 1981/Bhadra 9, 1903 (Saka)

No. 165

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 201—205, 208 and 209 were orally answered. Starred Question No. 114 had been again postponed to 7th September, 1981. Replies to Starred Questions Nos. 206, 207 and 211—221 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2001—2019, 2021—2115 and 2117—2200 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955: —
  - (i) G.S.R. 321(E) published in Gazette of India dated the 6th May, 1981 regarding the supplies of Fertilizers to be made by domestic manufacturers of fertilisers to various States|Union Territories|Commodity Gardens during the period 1st February to 31st July, 1981.
  - (ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Second Amendment) Order, 1981, published in Notification No. G.S.R. 358(E) in Gazette of India dated the 22nd May, 1981.



- (iii) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1981, published in Notification No. G.S.R. 673 in Gazette of India dated the 13th July, 1981.
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1978-79.
- (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1976-77.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

#### **4. Calling Attention**

Shri Ratansinh Rajda called the attention of the Minister of Home Affairs to the reported lathi-charge by police on students and reported police raid on C.P.I. Party Office at Chandigarh on 26 August, 1981.

The Minister of State for Home Affairs made a statement in regard thereto.

## **5. Supplementary Demands for Grants (Railways)—1981-82**

Shri Kedar Pandey presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1981-82.

*(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-35 P.M.)*

## **6. Matters Under Rule 377**

(1) Shrimati Geeta Mukherjee raised a matter regarding alleged crashing of raw-jute prices in West Bengal.

(2) Shri Viridhi Chander Jain raised a matter regarding steps to ensure supply of drinking water to western desert districts of Rajasthan.

(3) Shri Ananda Pathak raised a matter regarding need for setting up of industries in the backward district of Islampur, West Bengal.

(4) Shri Chitta Basu raised a matter regarding steps to ensure the enforcement of existing laws in respect of the workers employed for various constructions for ASIAD 82.

(5) Shri Harikesh Bahadur raised a matter regarding increasing activities of anti-social elements in Banaras Hindu University and steps to check them.

(6) Shri Kamal Nath raised a matter regarding need to provide kiosks|stalls|platforms to hawkers in Delhi selling pan etc.

(7) Shri V. S. Vijayaraghavan raised a matter regarding need to clear Silent Valley Project in view of the reported recent recommendation by a committee.

## **7. Government Bill—Passed**

*The Anti Apartheid (United Nations Convention) Bill, 1980*

Discussion on the motion for consideration of the Bill moved on 27 August, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Ananda Pathak
- (2) Shri Harish Chandra Singh Rawat
- (3) Shri Jagpal Singh
- (4) Shri Xavier Arakal
- (5) Shri Indrajit Gupta
- (6) Prof. N. G. Ranga
- (7) Shri Jaipal Singh Kashyap
- (8) Shri Mool Chand Daga
- (9) Shri N. E. Horo
- (10) Shri Chitta Basu
- (11) Shri Pius Tirkey
- (12) Shri Sunder Singh

Shri P. V. Narasimha Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 7 were adopted.

The Schedule was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula, was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. V. Narasimha Rao.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri N. K. Shejwalkar
- (3) Shri Satyasadhan Chakraborty
- (4) Shri P. V. Narasimha Rao

The motion was adopted and the Bill, as amended, was passed.

## **8. Government Bill—Under consideration**

### *The Merchant Shipping (Amendment) Bill, 1981*

The motion for consideration of the Bill was moved by Shri Veerendra Patil.

The following Members took part in the debate:—

- (1) Shri M. Ismail
- (2) Shri Manoranjan Bhakta (Speech unfinished)

The discussion was not concluded.

## **9. Half-an-Hour Discussion**

Shri Bapusaheb Parulekar raised a half-an-hour discussion on points arising out of the answer given on the 20th August, 1981 to Starred Question No. 69 regarding Combination Carrier Vallabhbhai Patel looted by pirates.

Shri Veerendra Patil replied to the discussion.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st September, 1981)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 1, 1981|Bhadra 10, 1903 (Saka)

No. 166

11-02 A.M.

### 1. Starred Questions

Starred Questions Nos. 222, 223 and 225—227 were orally answered. Replies to Starred Questions Nos. 224, 228—230, 232—235, 237, 239—241 and 241-A were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201—2226, 2228—2264, 2266—2391 and 2393—2400 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Kosangas Company (Acquisition of Undertakings) (Administration of Funds) Scheme, 1980 (Hindi and English versions), published in Notification No. R-11029|2|80-MC in Gazette of India dated the 23rd May, 1981, under sub-section (2) of section 20 of the Kosangas Company (Acquisition of Undertakings) Act, 1979.
- (2) A copy of the Eighty-seventh Report (@Hindi version) of the Law Commission on Identification of Prisoners Act, 1920.

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@English version of the Report was laid on the Table on the 18th November, 1980.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1978-79.
  - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the Press Council Act, 1978:—
- (i) The Press Council (Amendment) Rules, 1981, published in Notification No. G.S.R. 629 in Gazette of India dated the 4th July, 1981.
  - (ii) The Press Council (Amendment) Rules, 1981, published in Notification No. G.S.R. 723 in Gazette of India dated the 1st August, 1981.

#### **4. Messages from Rajya Sabha**

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Income-Tax (Amendment) Bill, 1981, passed by Lok Sabha on the 19th August, 1981.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Compulsory Deposit Scheme (Income-tax Payers) Amendment Bill, 1981, passed by Lok Sabha on the 25th August, 1981.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs Tariff (Amendment) Bill, 1981, passed by Lok Sabha on the 26th August, 1981.

## **5. Calling Attention**

Shri Krishna Kumar Goyal called the attention of the Minister of Energy to the reported power shortage in various parts of the country resulting in loss of agricultural and industrial production.

The Minister of State in the Ministry of Energy made a statement in regard thereto.

## **6. Intimation Regarding Arrest of Member**

The Deputy Speaker informed the House that the following wireless message dated 31 August, 1981, addressed to the Speaker, Lok Sabha, had been received from the DISPOL, Hazari-bagh, Bihar, today:—

“I have the honour to inform you that Shri R. L. P. Verma, M.P. was arrested in connection with Jail Bharo Abhiyan of B.J.P. today on 31.8.1981 afternoon.”

*(Lok Sabha adjourned at 1-28 P.M. and re-assembled at 2-33 P.M.)*

## **7. Statement by Minister**

The Minister of State in the Ministry of Railways made a statement regarding the de-railment of 121 Dn. Tamil Nadu Express at Ralapet Station (SC RLY) on 31 August, 1981.

## **8. Government Bill—Introduced**

*The Economic Offences (Inapplicability of Limitation) Amendment Bill, 1981.*

The motion for leave to introduce the Bill moved by Shri Charanjit Chanana was opposed. The motion was adopted and the Bill was introduced.

## **9. Matters Under Rule 377**

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding war exercises by Pakistan forces on Rajasthan border.

(2) Shri Mani Ram Bagri raised a matter regarding reported statement of Delhi Police Commissioner against the findings of a commission regarding the Baghpat incident involving Shrimati Maya Tyagi.

(3) Shri A. K. Balan raised a matter regarding need to accord priority in allotment of Railway wagons for transportation of foodgrains by Kerala State Civil Supplies Corporation from nearby States to Kerala.

(4) Shri Harish Chandra Singh Rawat raised a matter regarding reported discontentment among the Central Government employees of Ranikhet in Uttar Pradesh due to non-sanction of house rent allowance to them.

(5) Shri Zainul Basher raised a matter regarding need to open Kendriya Vidyalaya in Ghazipur, Uttar Pradesh.

(6) Shri Ranjit Singh raised a matter regarding acute shortage of water and famine conditions in the districts of Palamau and Hazaribagh and a part of Gaya in Bihar.

(7) Shri Cumbum N. Natarajan raised a matter for sanctioning of a broad-gauge Railway line between Dindigul and Lower Camp.

(8) Shri Rashid Masood raised a matter regarding need to withdraw police force from the premises of Aligarh University and also withdrawal of charges against a professor and others.

(9) Shri N. K. Shejwalkar raised a matter regarding reported dropping of transmitters and leaflets through a balloon in the city of Gwalior on 31 August, 1981.

#### **10. Government Bill—Passed**

*The Merchant Shipping (Amendment) Bill, 1981.*

Discussion on the motion for consideration of the Bill moved on 31 August, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Shri Rasheed Masood
- (3) Dr. V. Kulandaivelu



- (4) Shri K. A. Rajan
- (5) Shri Jaipal Singh Kashyap
- (6) Shri Chandradeo Prasad Verma

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill was passed.

#### **11. Motion Under Rule 388—Adopted . .**

Shri Vasant Sathe moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Cine-workers Welfare Cess Bill, 1981 and the Cine-workers Welfare Fund Bill, 1981.”

The motion was adopted.

#### **12. Governments Bills—Under consideration . . .**

\* (i) *The Cine-workers Welfare Cess Bill, 1981*

\* (ii) *The Cine-workers Welfare Fund Bill, 1981*

The motions for consideration of the above two Bills were moved by Shri Vasant Sathe.

The following Members took part in the combined debate:—

- (1) Shri Ajit Bag
- (2) Shri Mool Chand Daga

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\*Discussed together.

- (3) Shri Rashid Masood
- (4) Prof. N. G. Ranga
- (5) Shri Xavier Arakal (*Speech unfinished*)

The discussion was not concluded.

**13. Motion** . . . . .

Shri Harikesh Bahadur moved the following motion:—

“That this House do consider the statement made by the Minister of State for Irrigation in the House on 24 August, 1981 regarding flood situation in the country.”

Two Substitute Motions were moved by Sarvashri Satyanarayan Jatiya and Ramavatar Shastri.

The following Members took part in the debate:—

- (1) Shri Shivkumar Singh
- (2) Shri Zainal Abedin
- (3) Shri Chintamani Panigrahi
- (4) Shri N. Selvaraju
- (5) Shri Virdhi Chander Jain
- (6) Shri Rajesh Kumar Singh
- (7) Shri Nawal Kishore Sharma
- (8) Shri Krishna Kumar Goyal
- (9) Shrimati Usha Verma
- (10) Shri Motibhai R. Chaudhari
- (11) Shri B. K. Nair
- (12) Shri K. M. Madhukar
- (13) Shri Zainul Basher
- (14) Shri Nathu Ram Mirdha
- (15) Prof. Satya Deo Sinha
- (16) Shri Chitta Basu
- (17) Shri Ramavatar Shastri
- (18) Shri Satyanarayan Jatiya
- (19) Shri Z. R. Ansari.

Shri Harikesh Bahadur replied to the debate.

The Substitute Motions moved by Sarvashri Satyanarayan Jatiya and Ramavatar Shastri were withdrawn by leave of the House.

The discussion was concluded.

8-25 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd  
September, 1981)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 2, 1981 | Bhadra 11, 1903 (Saka)

**No. 167**

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 244—246 and 248—252 were orally answered. Starred Question Nos. 242 and 258 had been postponed to 9-9-1981 and 16-9-1981 respectively. Replies to Starred Questions Nos. 243, 247, 253—257 and 259—261 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2401—2403, 2405—2424, 2426—2447, 2449, 2452—2462, 2464—2499, 2501—2502 and 2504—2600 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 316(E) (Hindi and English versions) published in Gazette of India dated the 23rd April, 1981 exempting the printing of advertisement or propaganda material calendars, diaries and invitation or greeting cards from the operation of the provisions of clause 3 of the Paper (Conservation and Regulation of Use) Order, 1974 for a period upto and inclusive of 31st March, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A copy of the Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. G.S.R. 750 in Gazette of India dated the 15th August, 1981, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A copy of the Charitable Endowments (Central (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 661(E) in Gazette of India dated the 21st August, 1981, issued under the Charitable Endowments Act, 1890.
- (4) A copy of Notification No. G.S.R. 491(E) (Hindi and English versions) published in Gazette of India dated the 24th August, 1981 together with an explanatory memorandum making certain amendments to Notification No. 333-Customs dated the 2nd August, 1976, substituting revised guidelines laid down by I.S.I. for identification of finished leather, under section 159 of the Customs Act, 1962.
- (5) A copy of Notification No. G.S.R. 787 (Hindi and English versions) published in Gazette of India dated the 22nd August, 1981 together with an explanatory memorandum making certain amendment to Notification No. 34/73-CE dated the 1st March, 1973, in order to extend the concession thereunder to benzene and toluene used in the manufacture of Malathion (Technical), issued under the Central Excise Rules, 1944.
- (6) A copy of the Assam Finance (No. II) Ordinance, 1981 (Assam Ordinance No. IV of 1981) (Hindi and English versions) promulgated by the Governor of Assam on the 8th August 1981, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 30th June, 1981 issued by the President in relation to the State of Assam.

(7) A copy of Notification No. G.S.R. 479(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1981 notifying the establishments which are engaged in the stemming or redrying of tobacco leaf and in which fifty or more persons are employed, as establishments to which the first proviso to Section 6 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 shall apply, issued under section 6 of the said Act.

(8) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 701 in Gazette of India dated the 25th July, 1981, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

#### **5. Calling Attention**

Shri N. K. Shejwalkar called the attention of the Minister of Finance to the reported irregularities in the matter of granting income-tax exemptions to certain Trusts in Maharashtra and mal-distribution of essential commodities like cement in that State.

The Minister of Finance made a statement in regard thereto.

*(Lok Sabha adjourned at 4.02 P.M. and re-assembled at 4.35 p.m.)*

#### **6. Presentation of Petition**

Shri R. K. Mhalgi presented a petition signed by Shri Ramesh K. Kulkarni and others regarding restoration of Sangli-Miraj and Nandre Madhavnagar-New Sangli Railway link.

#### **7. Supplementary Demands for Grants (General)—1981-82**

Shri Maganbhai Barot presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1981-82.

## 8. Matters Under Rule 377

(1) Shri Ashfaq Hussain raised a matter regarding the working of Railways with special reference to difficulties experienced by commuters on Gorakhpur to Howrah and Lucknow sections after conversion into broad gauge.

(2) Shri Ajit Bag raised a matter regarding need to release allotted funds for the second Hoogly Bridge Project.

(3) Shri Shivkumar Singh raised a matter regarding need for a halt station at Burhanpur of (i) Jhelum Express and (ii) Mahanagari Express.

(4) Shri Eduardo Faleiro raised a matter regarding relief measures for retired seamen.

(5) Shri C. T. Dhandapani raised a matter regarding need for resumption of Madurai edition of the Tamil daily 'Mukkal Kural'.

(6) Shri Rajnath Sonkar Shastri raised a matter regarding need for central action to prevent Saidpur in Uttar Pradesh turning into another Chambal due to increasing number of dacoities and other crimes in the area.

(7) Shri Motibhai R. Chaudhari raised a matter regarding need to include Deshi tobacco also under the provisions of Tobacco Board Act.

(8) Shri Atal Behari Vajpayee raised a matter regarding need for a probe into spoiling of foodgrains due to these being transported in open-box wagons.

## 9. Amendments made by Rajya Sabha to Government Bills— Amendments Agreed to

(i) *The Coal Mines Labour Welfare Fund (Amendment) Bill, 1980.*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Vikram Mahajan:—

*'Enacting Formula*

(1) That at page 1, line 1, for the word 'Thirty-first' the word 'Thirty-second' be substituted.'

*'Clause 1*

- (2) That at page 1, line 4 for the figure '1980' the figure '1981' be substituted.'

Shri Jagpal Singh took part in the debate.

Shri Vikram Mahajan replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Vikram Mahajan.

The motion was adopted and the amendments were agreed to.

- (ii) *The High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1980.*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri P. Shiv Shanker:—

*'Enacting Formula*

- (1) That at page 1, line 1, for the word 'Thirty-first' the word 'Thirty-second' be substituted.'

*'Clause 1*

- (2) That at page 1, line 4, for the figure '1980' the figure '1981' be substituted.'

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri P. Shiv Shanker.

The motion was adopted and the amendments were agreed to.

#### **10. Government Bills—Under consideration**

\* (i) *The Cine-workers Welfare Cess Bill, 1981*

\* (ii) *The Cine-workers Welfare Fund Bill, 1981*

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\*Discussed together.



Discussion on the motions for consideration of the above two Bills moved on 1st September, 1981, continued.

The following Members took part in the combined debate:—

- (1) Shri Xavier Arakal
- (2) Shri C. T. Dhandapani
- (3) Shri Dileep Singh Bhuria.

The discussion was not concluded.

### **11. Half-an-Hour Discussion**

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 17th August, 1981 to Unstarred Question No. 40 regarding acreage of land to be irrigated after completion of Kosi, Gandak and Rajasthan Canal.

Shri Z. R. Ansari replied to the discussion.

### **12. Report of Business Advisory Committee**

Shri P. Venkatasubbaiah presented the Nineteenth Report of the Business Advisory Committee.

6.20 p.m.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd September, 1981)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 3, 1981 | Bhadra 12, 1903 (Saka)

**No. 168**

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 263, 265, 269—271, 273 and 278 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2601—2631, 2633—2741 and 2743—2800 were laid on the Table.

### 3. Ruling by the Speaker

The Speaker gave his ruling regarding non-laying of the Assam Appropriation (Vote on Account) Ordinance, 1981 on the Table of Lok Sabha.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Shipping Development Fund Committee (Accounts Officer) Recruitment Rules, 1981, published in Notification No. G.S.R. 483 in Gazette of India dated the 16th May, 1981.

- (ii) The Shipping Development Fund Committee (Clerks) Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 582 in Gazette of India dated the 20th June, 1981.
  - (iii) The Shipping Development Fund Committee (Stenographers) Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 583 in Gazette of India dated the 20th June, 1981.
  - (iv) The Shipping Development Fund Committee (Technical Assistant) Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 584 in Gazette of India dated the 20th June, 1981.
  - (v) The Shipping Development Fund Committee [Deputy Director (Inspection)] Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 585 in Gazette of India dated the 20th June, 1981.
  - (vi) The Shipping Development Fund Committee (Administrative Officer) Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 586 in Gazette of India dated the 20th June, 1981.
  - (vii) The Shipping Development Fund Committee (Joint Secretary) Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 587 in Gazette of India dated the 20th June, 1981.
- (2) A copy of the Audited Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College, of Engineering and Technology, Surat, for the year 1979-80.
  - (3) (i) A copy of the Audited Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1979-80.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
  - (4) A copy of the Annual Accounts of the Regional Engineering College, Hazratbal, Srinagar (Kashmir) for the year 1979-80 together with Audit Inspection Report.

- (5) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Regional Engineering College Rourkela (Orissa) for the year 1979-80.
- (6) A copy of the Annual Accounts (Hindi@ version) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (7) (i) A copy of the Audited Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1979-80.
- (ii) A statement (Hindi and English versions) showing reasons for not laying the documents mentioned at (i) above along with the Annual Report of 1979-80.
- (8) (i) A copy of corrected Income and Expenditure statement (Hindi and English versions) of the Board of Apprenticeship Training, Northern Region, Kanpur, for the year 1979-80.
- (ii) A statement (Hindi and English versions) explaining reasons for laying the statement mentioned at (i) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1978-79 and the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (10) A copy each of the following Notifications under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956:—
  - (i) The Punjab Suppression of the Immoral Traffic in Women and Girls (Chandigarh First Amendment) Rules, 1980 (Hindi% version) published in Notification No. F. 11|6|95|SW2|80|300 in Chandigarh Administration Gazette dated the 16th June, 1981.

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@English version was laid on the Table on the 8th May, 1981.

%English version of the Notification was laid on the Table on the 4th May, 1981.

- (ii) **The Suppression of Immoral Traffic in Women and Girls (Chandigarh) Rules, 1981 (Hindi and English versions) published in Notification No. F. 11|6|95|SW2|81|8914 in Chandigarh Administration Gazette dated the 1st July, 1981.**
- (11) **A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Rules mentioned at 10(i) above along with English version earlier.**
- (12) **A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at 10(ii) above.**
- (13) **A copy of the Auroville International Advisory Council Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 675 in Gazette of India dated the 18th July, 1981, under sub-section (3) of section 17 of the Auroville (Emergency Provisions) Act, 1980.**
- (14) **A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1979-80, under section 19 of the All India Institute of Medical Sciences Act, 1956.**
- (15) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (i) **Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1979-80.**
- (ii) **Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (16) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.**

- (17) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 30th September, 1979.
- (18) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1980.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (18) above.

### **5. Messages from Rajya Sabha**

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 1st September, 1981, Rajya Sabha agreed without any amendment to the British India Corporation Limited (Acquisition of Shares) Bill, 1981, passed by Lok Sabha on the 27th August, 1981.
- (ii) That at its sitting held on the 1st September, 1981, Rajya Sabha agreed without any amendment to the Delhi University (Amendment) Bill, 1981, passed by Lok Sabha on the 26th August, 1981.
- (iii) That at its sitting held on the 2nd September, 1981, Rajya Sabha agreed without any amendment to the Dalmia Dardi Cement Limited (Acquisition and Transfer of Undertakings) Bill, 1981, passed by Lok Sabha on the 27th August, 1981.

### **6. Report of Committee on Petitions**

Shrimati Vidya Chennupati presented the Fourth Report (Hindi and English versions) of the Committee on Petitions.

### **7. Calling Attention**

Prof. Madhu Dandavate called the attention of the Minister of Works and Housing to the reported presence of a decomposed

human body for about three weeks in a water treatment plant which supplies water to West and North-West Delhi.

The Minister of Works and Housing made a statement in regard thereto.

[*Lok Sabha adjourned at 1-17 P.M. and re-assembled at 2-24 P.M.*]

### **8. Motion regarding Nineteenth Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 2nd September, 1981.”

The amendments moved by Shri G. M. Banatwalla and Dr. Subramaniam Swamy were withdrawn by leave of the House.

The amendment moved by Shri George Fernandes was negatived.

The motion was adopted.

### **9. Matters Under Rule 377**

(1) Shri Satyanarayan Jatiya raised a matter regarding need for fitting remedial instruments to the thermal power stations to prevent health hazards to the people.

(2) Shri Satyagopal Misra raised a matter regarding steps for extension and modernisation of Mecheda Station of Howrah-Kharagpur section of South-Eastern Railways.

(3) Shri Ramavtar Shastri raised a matter regarding recent article on Manday Losses, Wages, Profits and Prices, by Faculty Members of Indian Institute of Public Administration.

(4) Shri S. Murugain raised a matter regarding utilisation of effluent water from leather factories in North Arcot district of Tamil Nadu.

(5) Shri Ram Vilas Paswan raised a matter regarding increasing incidents of police atrocities in Baisali district of Bihar.

(6) Shri N. Dennis raised a matter regarding steps to construct anti-sea erosion walls in the sea coast of Kanyakumari district.

(7) Shri Manphool Singh Chaudhary raised a matter regarding need to increase water flow in Rajasthan canal to save the standing cotton crop and to make available drinking water to the people.

(8) Shri Uma Kant Mishra raised a matter regarding relief measures for drought-affected areas in U.P.

(9) Shrimati Pramila Dandavate raised a matter regarding alleged admission of Madhya Pradesh Chief Minister about mass rape committed on women in police camps in Shivpuri, Madhya Pradesh.

(10) Shrimati Krishna Sahi raised a matter regarding alleged unhygienic conditions prevailing at Sheikhpura Railway Station in Monghyr district of Bihar.

(11) Shri Ram Lal Rahi raised a matter regarding steps to improve the lot of beggars by providing jobs to them.

#### **10. Government Bill—Passed**

##### *The Cine-workers Welfare Cess Bill, 1981*

Combined discussion on the motions for consideration of the above Bill and the Cine-workers Welfare Fund Bill, 1981 moved on the 1st September, 1981, continued.

The following Members took part in the combined debate:—

- (1) Shrimati Pramila Dandavate
- (2) Acharya Bhagwan Dev
- (3) Shri K. A. Rajan

Shri Vasant Sathe replied to the debate.

The motion for consideration of the Cine-workers Welfare Cess Bill, 1981 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.



The motion that the Cine-workers Welfare Cess Bill, 1981, as amended, be passed was moved by Shri Vasant Sathe.

The motion was adopted and the Cine-workers Welfare Cess, Bill, 1981, as amended, was passed.

The discussion on the Cine-workers Welfare Fund Bill, 1981 was not concluded.

### 11. Motion

Shri R. Venkataraman moved the following motion:—

“That this House do consider the current price situation and the steps taken by the Government to tackle it.”

Five Substitute Motions were moved by Shri Satyanarayan Jatiya, Dr. Subramaniam Swamy, Shri George Fernandes, Shri Ramavatar Shastri and Shri Sudhir Kumar Giri.

The following Members took part in the debate:—

- ✓(1) Shri Sunil Maitra
- (2) Shri Nawal Kishore Sharma
- (3) Shri George Fernandes
- (4) Shri Kamal Nath
- (5) Dr. Subramaniam Swamy
- (6) Shri Chandra Shekhar Singh
- (7) Shri Satish Agarwal
- (8) Shri B. R. Nahata
- (9) Shri C. Palaniappan
- (10) Shrimati Krishna Sahi
- (11) Shri Indrajit Gupta

Shri R. Venkataraman replied to the debate.

All the Substitute Motions moved were negatived.

The discussion was concluded.

8.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th September, 1981)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 4, 1981 | Bhadra 13, 1903 (Saka)

**No. 169**

11.02 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Rohanlal Chaturvedi who was a Member of First, Second, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 283, 284, 286, 287, 289—292 and 301 were orally answered. Replies to Starred Questions Nos. 285, 288, 293—297, 299, 300 and 302—304 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2801—3000 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 449(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1981 making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.

- (2) A copy of the National Company Limited (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 438(E) in Gazette of India dated the 16th July, 1981, under sub-section (3) of section 33 of the National Company Limited (Acquisition and Transfer of Undertakings) Act, 1980.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 32 of the Jute Companies (Nationalisation) Act, 1980:—
  - (i) The Jute Companies Nationalisation (Intimation regarding Mortgage Charge, Lien or other Interest in any property) Rules, 1981, published in Notification No. G.S.R. 366(E) in Gazette of India dated the 26th May, 1981.
  - (ii) The Jute Companies (Nationalisation) Administration of Funds Rules, 1981, published in Notification No. G.S.R. 439(E) in Gazette of India dated the 16th July, 1981.
- (4) A copy of the Seventh Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1979.
- (5) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year 1979-80, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (6) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

## **5. Assent to Bills**

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Essential Commodities (Special Provisions) Bill, 1981.
- (2) The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981.
- (3) The Assam Appropriation Bill, 1981.

## **6. Calling Attention**

Shri G. M. Banatwalla called the attention of the Minister of Education and Social Welfare to the reported recovery of priceless stolen idols and antiques by the police in Delhi and action being taken by the Government with regard thereto.

The Minister of State in the Ministries of Education and Social Welfare made a statement in regard thereto.

## **7. Statements by Ministers**

(1) The Minister of Law, Justice and Company Affairs made a statement regarding setting up of a Commission for a High Court Bench in Western Uttar Pradesh.

(2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th September, 1981.

\*(3) The Minister of Petroleum, Chemicals & Fertilizers made a statement regarding discovery of a new oil field by Oil and Natural Gas Commission.

## **8. Motion for Election to Committee**

Shri Shivraj V. Patil moved the following motion:—

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do

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\*Made at 2.38 P.M.

proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

[Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.15 P.M.]

### **9. Government Bill—Passed**

*The Cine-workers Welfare Fund Bill, 1981*

The motion for consideration of the above Bill, moved, on 1st September, 1981, was put to vote and adopted, and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Vasant Sathe.

The motion was adopted and the Bill was passed.

### **10. Government Bill—Under consideration**

*The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981*

The motion for consideration of the Bill was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Jagannath Rao

The discussion was not concluded.

**11. Motion regarding Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions**

Shrimati Krishna Sahi moved the following motion:—

“That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd September, 1981.”

The motion was adopted.

**12. Private Members' Bills—Introduced**

(1) The Unorganised Labour Welfare Fund Bill, 1981 by Shri Balasaheb Vikhe Patil.

(2) The Prohibition of Capitation Fee Bill, 1981 by Shri Balasaheb Vikhe Patil.

(3) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 45A*) by Shri Balasaheb Vikhe Patil.

(4) The Reservation of Posts in Services and Seats in Educational Institutions (*for People belonging to Economically Backward Areas*) Bill, 1981 by Shri Harish Chandra Singh Rawat.

(5) The Capital Punishment Abolition Bill, 1981 by Prof. Madhu Dandavate.

(6) The Boundary Commission Bill, 1981 by Prof. Madhu Dandavate.

(7) The Personal Liberties (Restoration) Bill, 1981 by Prof. Madhu Dandavate.

(8) The Price Control Bill, 1981 by Prof. Madhu Dandavate.

(9) The Constitution (Amendment) Bill 1981 (*Amendment of Seventh Schedule*), by Shri Balasaheb Vikhe Patil.

(10) The Prohibition on Charging Capitation Fee for Admission to Medical and Engineering Colleges, and Opening of New Institutions Bill, 1981 by Shri B. V. Desai.

(11) The Providing of Employment to One Adult Member of Every Family Bill, 1981 by Shri B. V. Desai.

(12) The Declaration of Assets and Liabilities by Members of Lok Sabha and Rajya Sabha Bill, 1981 by Shri Rajesh Pilot.

(13) The Constitution (Amendment) Bill, 1981 (*Amendment of articles 101, 102, etc.*) by Shri Rajesh Pilot.

(14) The Personal Liberties (Protection) Bill, 1981 by Shri Chitta Basu.

### **13. Private Member's Bill—Motion for Introduction Withdrawn**

*The Prohibition of All Foreign Missionaries Functioning in India on Religious Basis Bill, 1981, by Shri B. V. Desai.*

The motion for leave to introduce the Bill moved by Shri B. V. Desai was opposed. The motion was withdrawn by leave of the House.

### **14. Private Member's Bill—Negatived**

*The Unemployment Relief (Age Bar Exemption and other amenities) Bill, 1980, by Shrimati Geeta Mukherjee*

Shrimati Geeta Mukherjee concluded her speech on the motion for consideration of the Bill moved by her on 21 August, 1981.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Ram Singh Yadav
- (2) Shri Matilal Hasda
- (3) Shrimati Vidya Chennupati
- (4) Shri Rashid Masood
- (5) Shri Harish Chandra Singh Rawat
- (6) Shri K. Arjunan
- (7) Shri Girdhari Lal Vyas
- (8) Shri Jaipal Singh Kashyap
- (9) Prof. N. G. Ranga
- (10) Shrimati Ram Dulari Sinha

Shrimati Geeta Mukherjee replied to the debate.

The amendment moved by Shri Mool Chand Daga was negatived.

The motion for consideration of the Bill was negatived.

**15. Private Member's Bill—Under consideration**

*The Reservation of Posts in Central Government Services (For Backward Classes) Bill, 1980 by Shri R. P. Yadav.*

The motion for consideration of the Bill was moved by Shri R. P. Yadav. His speech was not concluded.

The discussion was not concluded.

**16. Half-an-Hour Discussion**

Shri B. V. Desai raised a discussion on points arising out of the answer given on the 18th August, 1981 to Unstarred Question No. 297 regarding States' views on recommendations of Rajadhyaksha Committee on Power.

Shri Vikram Mahajan replied to the discussion.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th September, 1981).

AVTAR SINGH RIKHY,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, September 7, 1981 | Bhadra 16, 1903 (Saka)

**No. 170**

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 307—314 were orally answered. Replies to Starred Questions Nos. 305, 306, 315, 317—322, 324—326 and 114 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3001—3046, 3048—3088, 3090—3115, 3117—3139, 3141—3158, 3160—3194, 3196, 3198 and 3200 were laid on the Table.

### 3. Question of Privilege

The Speaker gave his ruling in regard to the question of privilege given notices of by Shri George Fernandes, Shri Atal Bihari Vajpayee, Shri Jyotirmoy Bosu, Shri Mani Ram Bagri, Prof. Madhu Dandavate, Shri K. P. Unnikrishnan, Shri Ram Jethmalani and Shri Ram Vilas Paswan against the Minister of Finance, Shri R. Venkataraman, for allegedly misleading the House on 2 September, 1981 while replying to clarificatory questions on the Calling Attention regarding the reported irregularities in the matter of granting income-tax exemptions to certain trusts in Maharashtra and did not give his consent to the matter being raised as question of privilege under Rule 222.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—
  - (i) The Urban Land (Ceiling and Regulation) (Amendment) Rules, 1981, published in Notification No. G.S.R. 655 in Gazette of India dated the 11th July, 1981.
  - (ii) The Urban Land (Ceiling and Regulation) (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 477(E) in Gazette of India dated the 6th August, 1981.
- (2) A copy of the Explanatory Memorandum (Hindi and English versions) explaining the need for the issue of Notifications.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1978-79 along with Audited Accounts.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1979-80 along with Audited Accounts.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) and (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1976-77.

- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1977-78.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of Notification No. G.S.R. 500(E) (Hindi and English versions) published in Gazette of India dated the 28th August, 1981, together with an explanatory memorandum making certain amendment to Notification No. 161/66-CE dated the 8th October, 1966 substituting the expression 'Paragraph 8 of the Drugs (Prices Control) Order, 1970' by 'Paragraph 19 of the Drugs (Prices Control) Order, 1979' issued under the Central Excise Rules, 1944.

### **5. Statement by Minister**

The Minister of Health and Family Welfare made a statement regarding the setting up of the Medical Education Review Committee.

### **6. Calling Attention**

Shri Harish Chandra Singh Rawat called the attention of the Minister of Communications to the reported complaints against postal employees regarding non-receipt of payment, misappropriation, short payment and delayed payment of money order amounts and action taken by Government in the matter.

The Minister of Communications made a statement in regard thereto.

### **7. Government Bill—Introduced**

*The Chaparmukh-Silghat Railway Line and the Katakhal-Lalabazar, Railway Line (Nationalisation) Bill, 1981*

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.19 P.M.)

### **8. Matters Under Rule 377**

(1) Shri Rasa Behari Behra raised a matter regarding steps to open a Degree College on Mine Engineering in Orissa.

(2) Shri Samar Mukherjee raised a matter regarding need to save Ramington Rand's Howrah unit by using its installed capacity rather than issuing a licence for electric type-writer unit.

(3) Shri George Fernandes raised a matter regarding alleged arrest of two trade union leaders of loco-running staff under National Security Act.

(4) Shri Keyur Bhushan raised a matter regarding need to free bonded labourers of Chhatisgarh in Madhya Pradesh working as agricultural labourers in Haryana, Punjab and other areas.

(5) Shri Mahavir Prasad raised a matter regarding need to remit pension to pensioners through money orders.

(6) Shri N. E. Horo raised a matter regarding need to start mining operations in all closed mines including Balrampur (Uricinary) Colliery.

(7) Shri Jaipal Singh Kashyap raised a matter regarding alleged mass killings by police in Uttar Pradesh, Bihar and Madhya Pradesh.

### **9. Government Bills—Passed**

(i) *The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981*

Discussion on the motion for consideration of the Bill moved on 4th September, 1981, continued.

The following Members took part in the debate:—

- (1) Shri M. S. Sanjeevi Rao
- (2) Shri Jagpal Singh
- (3) Shri Xavier Arakal
- (4) Shri M. S. K. Sathiyendran
- (5) Shri R. K. Mhalgi
- (6) Shri N. Dennis
- (7) Shri K. A. Rajan
- (8) Shri Jaipal Singh Kashyap

Rao Birendra Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The motion was adopted and the Bill was passed.

- (ii) *The Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] Bill, 1981*

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri T. R. Shamanna.

The following Members took part in the debate:—

- (1) Shri R. P. Das
- (2) Shri Sontosh Mohan Dev
- (3) Shri Rajesh Kumar Singh
- (4) Shri M. Ramgopal Reddy
- (5) Shri Surya Narayan Singh
- (6) Shri Harish Kumar Gangwar

Shri P. C. Sethi replied to the debate.

The amendment moved by Shri T.R. Shamanna was negatived.

The motion for consideration was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula, the Preamble, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.

#### **10. Supplementary Demands for Grants (Railways)—1981-82**

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of the Budget (Railways) for 1981-82 commenced.

Thirty-five cut motions [Nos. 1 to 16, 21 to 23, 30 to 33, 41 to 48 and 50 to 53] were moved.

The discussion was not concluded.

#### **11. Half-an-Hour Discussion**

Shri Virldhi Chander Jain raised a half-an-hour discussion on points arising out of the answer given on the 31st August, 1981 to Unstarred Question No. 2149 regarding construction of dams by Madhya Pradesh Government in Gandhi Sagar Area.

Shri Z. R. Ansari replied to the discussion.

6.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th September, 1981.

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 8, 1981|Bhadra 17, 1903 (Saka)

No. 171

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 327, 328, 330—333 and 335 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3201—3218 and 3220—3400 were laid on the Table.

### 3. Paper Laid on the Table

A copy of the Eighty-sixth Report (Hindi\* version) of the Law Commission on the Partition Act, 1893.

### 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th September, 1981, Rajya Sabha agreed without any amendment to the Victoria Memorial (Amendment) Bill, 1981 passed by Lok Sabha on the 17th February, 1981.

### 5. Report of Public Accounts Committee

Shri Satish Agarwal presented the Fifty-sixth Report (Hindi and English versions) of the Public Accounts Committee on action taken by Government on the recommendations contained in their 132nd Report (Sixth Lok Sabha) on Customs Receipts.

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\*English version was laid on the Table on the 18th November, 1980.

## **6. Report of Committee on Subordinate Legislation**

Shri Mool Chand Daga presented the Seventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## **7. Calling Attention**

Shri S. M. Krishna called the attention of the Minister of External Affairs to the reported Indo-United States differences over the posting of diplomats in India and Washington respectively.

The Minister of External Affairs made a statement in regard thereto.

## **8. Government Bill—Introduced**

*The Income-tax (Second Amendment) Bill, 1981.*

## **9. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1981, was laid on the Table.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

## **10. Matters Under Rule 377**

(1) Shri Digamber Singh raised a matter for providing maximum financial assistance for beautification of Mathura city to make it a tourist attraction.

(2) Shri N. Dennis raised a matter regarding establishment of a fishing harbour on the Arabian Sea coast of Kanyakumari district.

(3) Shri Mukunda Mandal raised a matter regarding need to enhance the salary of extra-departmental staff in Postal Department particularly Nawgong district of Assam.

(4) Shri Virdhi Chander Jain raised a matter regarding need to compel Gujarat Government to implement 1966 Agreement so that water for irrigation is available for famine affected districts of Rajasthan.



(5) Shri Chingwang Konyak raised a matter regarding steps to improve working of North Eastern Hill University.

(6) Shri Ramavatar Shastri raised a matter regarding steps for lifting the lock-out in Cotton Mills Limited, Phulwani in Bihar.

(7) Shri Motibhai R. Chaudhuri raised a matter regarding need to re-start train services on Ahmedabad-Patna section of Western Railways which were allegedly stopped due to coal shortage.

(8) Shri R. L. P. Verma raised a matter regarding need to re-employ Public Health Visitors of Bihar whose services were discontinued from 1st September, 1980.

(9) Shri Ram Lal Rahi raised a matter regarding need to start the proposed Kisan Sahkari Sugar Mill Limited, Mehmoodabad in Sitapur district by allocating necessary finance.

(10) Shrimati Usha Verma raised a matter regarding measures to avoid late running of trains and provision of extended services of Railways with reference to Gauhati Mail, Dudhuwa Mail, etc.

#### **11. Supplementary Demands for Grants (Railways)—1981-82**

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of the Budget (Railways) for 1981-82 and the cut motions thereto moved on the 7th September, 1981, was concluded.

All the cut motions moved were negatived.

Both the Supplementary Demands for Grants for the amounts shown under Column 3 of the printed list of Supplementary Demands for Grants (Railways) for 1981-82 were voted in full.

#### **12. Government Bill—Introduced**

*The Appropriation (Railways) No. 5 Bill, 1981.*

#### **13. Government Bill—Passed**

*The Appropriation (Railways) No. 5 Bill, 1981.*

The motion for consideration of the Bill was moved by Shri Kedar Pandey.

The motion was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3, and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pandey.

The motion was adopted and the Bill was passed.

#### **14. Supplementary Demands for Grants (General)—1981-82**

Discussion on Supplementary Demands for Grants Nos. 7, 10, 13, 14, 18, 24, 30, 42, 48, 55, 59, 62, 70, 71, 96, 98 and 108 in respect of the Budget (General) for 1981-82 commenced.

Forty-eight cut motions [Nos. 1 to 48] were moved.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th September, 1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 8, 1981|Bhadra 17, 1903 (Saka)

No. 171

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 327, 328, 330—333 and 335 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3201—3218 and 3220—3400 were laid on the Table.

### 3. Paper Laid on the Table

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### 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th September, 1981, Rajya Sabha agreed without any amendment to the Victoria Memorial (Amendment) Bill, 1981 passed by Lok Sabha on the 17th February, 1981.

### 5. Report of Public Accounts Committee

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\*English version was laid on the Table on the 18th November, 1980.

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Shri S. M. Krishna called the attention of the Minister of External Affairs to the reported Indo-United States differences over the posting of diplomats in India and Washington respectively.

The Minister of External Affairs made a statement in regard thereto.

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## **9. Statement Regarding Ordinance—Laid on the Table**

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*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

## **10. Matters Under Rule 377**

(1) Shri Digamber Singh raised a matter for providing maximum financial assistance for beautification of Mathura city to make it a tourist attraction.

(2) Shri N. Dennis raised a matter regarding establishment of a fishing harbour on the Arabian Sea coast of Kanyakumari district.

(3) Shri Mukunda Mandal raised a matter regarding need to enhance the salary of extra-departmental staff in Postal Department particularly Nawgong district of Assam.

(4) Shri Virdhi Chander Jain raised a matter regarding need to compel Gujarat Government to implement 1966 Agreement so that water for irrigation is available for famine affected districts of Rajasthan.

(5) Shri Chingwang Konyak raised a matter regarding steps to improve working of North Eastern Hill University.

(6) Shri Ramavatar Shastri raised a matter regarding steps for lifting the lock-out in Cotton Mills Limited, Phulwani in Bihar.

(7) Shri Motibhai R. Chaudhuri raised a matter regarding need to re-start train services on Ahmedabad-Patna section of Western Railways which were allegedly stopped due to coal shortage.

(8) Shri R. L. P. Verma raised a matter regarding need to re-employ Public Health Visitors of Bihar whose services were discontinued from 1st September, 1980.

(9) Shri Ram Lal Rahi raised a matter regarding need to start the proposed Kisan Sahkari Sugar Mill Limited, Mehmoodabad in Sitapur district by allocating necessary finance.

(10) Shrimati Usha Verma raised a matter regarding measures to avoid late running of trains and provision of extended services of Railways with reference to Gauhati Mail, Dudhuwa Mail, etc.

#### **11. Supplementary Demands for Grants (Railways)—1981-82**

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of the Budget (Railways) for 1981-82 and the cut motions thereto moved on the 7th September, 1981, was concluded.

All the cut motions moved were negatived.

Both the Supplementary Demands for Grants for the amounts shown under Column 3 of the printed list of Supplementary Demands for Grants (Railways) for 1981-82 were voted in full.

#### **12. Government Bill—Introduced**

*The Appropriation (Railways) No. 5 Bill, 1981.*

#### **13. Government Bill—Passed**

*The Appropriation (Railways) No. 5 Bill, 1981.*

The motion for consideration of the Bill was moved by Shri Kedar Pandey.

The motion was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3, and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pandey.

The motion was adopted and the Bill was passed.

#### **14. Supplementary Demands for Grants (General)—1981-82**

Discussion on Supplementary Demands for Grants Nos. 7, 10, 13, 14, 18, 24, 30, 42, 48, 55, 59, 62, 70, 71, 96, 98 and 108 in respect of the Budget (General) for 1981-82 commenced.

Forty-eight cut motions [Nos. 1 to 48] were moved.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th September, 1981).

**AVTAR SINGH RIKHY,**

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 9, 1981 | Bhadra 18, 1903 (Saka)

No. 172

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 347-A, 348, 349 and 352, 353 were orally answered. Replies to Starred Questions Nos. 350, 354—360, 363—368 and 242 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3401—3448, 3450—3476, 3478—3548, 3550—3560 and 3562—3600 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Imported Cement Control (Second Amendment) Order, 1981, published in Notification No. S.O. 522(E) in Gazette of India dated the 30th June, 1981.
  - (ii) The Imported Cement Control (Third Amendment) Order, 1981, published in Notification No. S.O. 605(E) in Gazette of India dated the 24th July, 1981.

- (2) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1979-80 along with Audited Accounts.
- (3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) Notification No. 2108/Spl. Cell published in Delhi Gazette dated the 19th August, 1981 making certain amendment to the Regulations for Licensing and Controlling places of Public Amusement (Other than Cinemas) and performances for Public Amusement, 1980.
- (ii) The Delhi Police (Promotion and Confirmation) First Amendment Rules, 1981, published in Notification No. F. 10/31/81-H (P) Estt. in Delhi Gazette dated the 25th August, 1981.
- (5) A copy of Notification No. S.O. 669(E) (Hindi and English versions) published in Gazette of India dated the 27th August, 1981 empowering the Commissioner of Police to exercise and perform, in relation to Delhi, the powers and duties of the District Magistrate under Section 411 of the Code of Criminal Procedure, 1973 in respect of cases under Section 107 of the said Act, under section 71 of the Delhi Police Act, 1978.
- (6) A copy of the Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. G.S.R. 779 in Gazette of India dated the 22nd August, 1981, under sub-section (2) of section 3 of the All India Services Act, 1951.



- (7) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1980-81 along with Audited Accounts.
- (8) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute.
- (9) A copy of the Central Excise (Nineteenth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 754 in Gazette of India dated the 15th August, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (10) A copy of Notification No. G.S.R. 499(E) (Hindi and English versions) published in Gazette of India dated the 28th August, 1981 together with an explanatory note making certain amendment to Notification No. 91/80-CE dated the 19th June, 1980 so as to discontinue the benefit of the credit of duty paid on zinc, lead and aluminium when they are used in the manufacture of copper alloy, issued under the Central Excise Rules, 1944.

#### **4. Parliamentary Committee—Summary of Work—Laid on the Table**

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 23rd January, 1980 to 31st May, 1981.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Calling Attention**

Shrimati Pramila Dandavate called the attention of the Minister of Home Affairs to the reported dacoity in the South Extension Branch of Canara Bank in New Delhi on 7 September, 1981

resulting in the looting of about Rs. 6 lakhs and steps taken by the Government to prevent the recurrence of such dacoities and robberies.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

*(Lok Sabha adjourned at 1.47 P.M. and re-assembled at 2.53 P.M.)*

## **7. Matters Under Rule 377**

(1) Shri Krishan Datt Sultanpuri raised a matter regarding steps for paying a remunerative price to apple growing farmers of Himachal Pradesh.

(2) Shri Janardhana Poojary raised a matter regarding steps for police protection to crew of Indian Airlines of Calcutta Airport..

(3) Shri Arjun Sethi raised a matter regarding need to preserve ancient monuments in Orissa.

(4) Shri R. P. Das raised a matter regarding need to solve the difficulties being faced by handloom weavers of West Bengal.

(5) Shri K. Arjunan raised a matter regarding need to redress the grievances of Aziz Nagar colony people whose lands and houses were taken for Neyveli Lignite Corporation in Tamil Nadu.

(6) Shri Jagpal Singh raised a matter regarding alleged pollution of drinking water by the discharge of poisonous by-products of a wine factory in Pilakhama village of Saharanpur district, Uttar Pradesh.

(7) Shri Ashfaq Husain raised a matter regarding alleged demolition|destruction of Waqf Properties at the instance of Punjab Waqf Board.

(8) Shrimati Mohsina Kidwai raised a matter regarding steps to provide more irrigational facilities to drought affected districts of Uttar Pradesh.

## **8. Supplementary Demands for Grants—(General)—1981-82**

Discussion on the Supplementary Demands for Grants Nos. 7, 10, 13, 14, 18, 24, 30, 42, 48, 55, 59, 62, 70, 71; 96; 98 and 108 in respect of the Budget (General) for 1981-82 and the cut motions thereto moved on the 8th September, 1981, continued.

The discussion was not concluded.

## **9. Half-an-Hour Discussion**

Shri Eduardo Faleiro raised a half-an-hour discussion on the points arising out of the answer given on the 2nd September, 1981 to Starred Question No. 246 regarding improvement in system of selection for Civil Services.

Shri P. Venkatasubbaiah replied to the discussion.

## **10. Report of Business Advisory Committee**

Shri P. Venkatasubbaiah presented the Twentieth Report of the Business Advisory Committee.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th September, 1981).

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 10, 1981/Bhadra 19, 1903 (Saka)

No. 173

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 369, 371—374 and 377 were orally answered. Replies to Starred Questions Nos. 370, 375, 376, 378—380, 382, 383 and 385—390 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3601—3661, 3663—3689, 3691—3797 and 3799—3800 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1979-80 along with Audit Report thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Eastern Region, Calcutta, for the year 1979-80 along with Accounts and the Audit Report thereon.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training, Eastern Region, Calcutta, for the year 1979-80.
- (3) A copy of the Annual Accounts (Hindi and English versions) of Visva-Bharati, Santiniketan, for the year 1979-80 along with the Audit Report thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1978-79 along with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar (Assam) for the year 1979-80 along with Audit Report thereon.
- (8) A copy of the corrected@ Annual Accounts (Hindi@ version) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1979-80.
- (9) A statement (Hindi and English versions) explaining reasons for laying the Annual Accounts mentioned at (8) above.
- \*(10) A copy of Notification No. 202-Customs (Hindi and English versions) published in Gazette of India dated the 10th September, 1981 together with an explanatory Note exempting coffee from the whole of the export duty leviable thereon, under section 159 of the Customs Act, 1962.

#### **4. Minutes of Committee on Papers Laid on the Table—Laid on the Table**

Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Eighth Report were laid on the Table.

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@Annual Accounts, both Hindi and English versions were laid on the 23rd March, 1981. Corrected Annual Accounts in Hindi are being laid because of mistakes in Hindi version.

\*Laid at 8.55 P.M.

## **5. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 3rd September, 1981 Rajya Sabha passed the Plantations Labour (Amendment) Bill, 1981.
- (ii) That at its sitting held on the 8th September, 1981, Rajya Sabha passed the Arms (Amendment) Bill, 1981.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Cine-workers Welfare Cess Bill, 1981, passed by Lok Sabha on the 3rd September, 1981.
- (iv) That at its sitting held on the 8th September, 1981, Rajya Sabha agreed without any amendment to the Cine-workers Welfare Fund Bill, 1981, passed by Lok Sabha on the 4th September, 1981.

## **6. Bills passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Plantations Labour (Amendment) Bill, 1981
- (ii) The Arms (Amendment) Bill, 1981.

## **7. Report of Committee on Papers Laid on the Table**

Shri Shivkumar Singh presented the Eighth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

## **8. Calling Attention**

Shri Indrajit Gupta called the attention of the Minister of Labour to the reported threatened strike by Asiad project labour and urgent need to avoid it by setting their grievances.

The Minister of State in the Ministry of Labour made a statement in regard thereto.

*(Lok Sabha adjourned at 1-54 P.M. and re-assembled at 2-55 P.M.)*

## **9] Motion regarding Twentieth Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981”.

Three amendments to the motion were moved by Prof. Madhu Dandavate, Shri Niren Ghosh and Shri George Fernandes.

On the amendment moved by Prof. Madhu Dandavate, the House divided: \*Ayes 65; \*Noes 111. The amendment was accordingly negatived.

On the amendment moved by Shri Niren Ghosh, the House divided: \*Ayes 66; \*Noes 128. The amendment was accordingly negatived.

On the amendment moved by Shri George Fernandes, the House divided: \*Ayes 70; \*Noes 140. The amendment was accordingly negatived.

The motion was adopted.

## **10. Government Bill—Introduced**

*The Essential Services Maintenance Bill, 1981*

The motion for leave to introduce the Bill moved by Giani Zail Singh was opposed. On the motion, the House divided: \*Ayes 138; \*Noes 4. The motion was accordingly adopted and the Bill was introduced.

## **11. Statement regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Services Maintenance Ordinance, 1981, was laid on the Table.

## **12. Matters Under Rule 377**

(1) Shri Rashid Masood raised a matter regarding taking over of the Kanpur Institute of Paper Technology.

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\*Subject to correction.

(2) Shri Digvijay Sinh raised a matter regarding need to stop import of cotton.

(3) Shri Rajesh Pilot raised a matter regarding deteriorating conditions of hospitals in Delhi.

(4) Shri Bhikhu Ram Jain raised a matter regarding measures to augment drinking water supply for residents of Delhi with particular reference to Nai Sarak area.

(5) Shri Era Mohan raised a matter regarding need for a probe about dead bodies found on the Vedaranyam shore in Tamil Nadu.

(6) Shri R. K. Mhalgi raised a matter regarding proposed boycott of selling of medicines of some leading drug companies by retail chemists of Bombay.

(7) Shri Chandra Pal Shailani raised a matter regarding enquiry into working of Gandhi Eye Hospital, Aligarh.

### **13. Supplementary Demands for Grants—(General)—1981-82.**

Discussion on the Supplementary Demands for Grants Nos. 7, 10, 13, 14, 18, 24, 30, 42, 48, 55, 59, 62, 70, 71; 96; 98 and 108 in respect of the Budget (General) for 1981-82 and the cut motions thereto moved on the 8th September, 1981, was concluded.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants (both Revenue Accounts and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1981-82, were voted in full.

### **14. Government Bill—Introduced**

*The Appropriation (No. 5) Bill, 1981*

### **15. Government Bill—Passed**

*The Appropriation (No. 5) Bill, 1981*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.



The motion was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

8.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th September, 1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 11, 1981|Bhadra 20, 1903 (Saka)

No. 174

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 391, 393 and 396—402 were orally answered. Replies to Starred Questions Nos. 392, 395 and 403—412 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3801—3956, 3958—3979 and 3981—4000 were laid on the Table.

### 3. Paper Laid on the Table

A copy of the \*Review (Hindi and English versions) by the Government on the working of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1980.

### 4. Assent to Bills

Secretary laid on the Table the following five Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1981.
- (2) The Income-tax (Amendment) Bill, 1981.

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\*Annual Report of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1980 was laid on the Table on the 28th November, 1980.

- (3) The Compulsory Deposit Scheme (Income-tax Payers) Amendment Bill, 1981.
- (4) The Customs Tariff (Amendment) Bill, 1981.
- (5) The Coal Mines Labour Welfare Fund (Amendment) Bill, 1981.

## **5. Report of Public Accounts Committee**

Shri Satish Agarwal presented the Fifty-fifth Report (Hindi and English versions) of the Public Accounts Committee on Paragraph 13 of the Report of the Comptroller and Auditor General of India for the year 1978-79 Union Government (Railways) relating to Metro Railway, Calcutta.

## **6. Report of Committee on Absence of Members**

Shri P. V. G. Raju presented the Fifth Report of the Committee on Absence of Members from the Sittings of the House.

## **7. Calling Attention**

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported murder of Lala Jagat Narain, former M. P. and an editor, near Ludhiana on 9 September, 1981 posing danger to freedom of expression and democracy.

The Minister of Home Affairs made a statement in regard thereto.

## **8. Presentation of Petition**

Shrimati Pramila Dandavate presented a petition signed by Shrimati Suman Krishan Kant and others regarding setting up of an autonomous National Commission on Women with statutory powers.

*(Lok Sabha adjourned at 1.55 P.M. and re-assembled at 2-48 P.M.)*

## **9. Statement by Minister regarding Government Business**

The Minister of State in the Department of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th September, 1981.

## **10. Motion for Election to Committee**

Shri R. R. Bhole moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri K. Rajamallu resigned from the Committee.”

The motion was adopted.

## **11. Motion regarding Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions**

Shri Ramnath Dubey moved the following motion:—

“That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th September, 1981.”

The motion was adopted.

## **12. Private Member's Resolution—Withdrawn**

Further discussion on the following Resolution moved by Shri Ram Swarup Ram on the 28th August, 1981, continued:—

“Considering that even 34 years after Independence the lot of a majority of Scheduled Castes and Scheduled Tribes persons has not improved economically and socially, this House recommends to the Government to draw up plans to provide job guarantee to the educated youths of those communities within next five years.”

The following Members took part in the debate:—

- (1) Shri T. Nagaratnam
- (2) Shri Kunwar Ram

- (3) Shri Ajoy Biswas
- (4) Shri Sunder Singh
- (5) Shri Rashid Masood
- (6) Shri Virdhi Chander Jain
- (7) Shri Girdhari Lal Vyas
- (8) Shri Chhangur Ram
- (9) Shri P. Venkatasubbaiah

Shri Ram Swarup Ram replied to the debate.

The Resolution was withdrawn by leave of the House.

### 13. Private Member's Resolution—Under consideration

Shri Chitta Basu moved the following Resolution:—

“This House recommends that urgent steps be taken to set up certain industrial projects under the Central Sector like petrochemical complex at Haldia, as proposed by the Government of West Bengal, without further delay for the over-all industrial development of that State.”

His speech was not concluded.

The discussion was not concluded.

### 14. Motion

Shri Balasaheb Vikhe Patil moved the following motion:—

“That this House do consider the situation arising out of drought conditions prevailing in certain parts of the country and the steps taken by the Government to provide Central Assistance to help and rehabilitate the drought affected people.”

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri B. V. Desai
- (3) Shri Jharkhande Rai
- (4) Shri Virdhi Chander Jain

- (5) Shri Sheo Sharan Verma
- (6) Shri K. C. Sharma
- (7) Shri Ram Singh Yadav
- (8) Shri Bhim Singh
- (9) Shri Uttam Rathod
- (10) Shri Zainul Basher
- (11) Shri Nathu Ram Mirdha
- (12) Shri Nawal Kishore Sharma
- (13) Shri Krishan Datt Sultanpuri
- (14) Shri P. Namgyal
- (15) Rao Birendra Singh

The discussion was concluded.

8.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th September, 1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, September 14, 1981 | Bhadra 23, 1903 (Saka)

No. 175

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 413—417 were orally answered. Replies to remaining Questions were laid on the Table

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4001—4200 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- |   |                     |
|---|---------------------|
| (i) Statement No. XXIII—Second Session, 1977. | } Sixth Lok Sabha   |
| (ii) Statement No. XXI—Seventh Session, 1979. |                     |
| (iii) Statement No. IX—Second Session, 1980.  | } Seventh Lok Sabha |
| (iv) Statement No. XIII—Third Session, 1980.  |                     |
| (v) Statement No. VI—Fourth Session, 1980     |                     |
| (vi) Statement No. V—Fifth Session, 1981.     |                     |

- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1979-80—Part II— (Administration and Finance).
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (4) A copy of Notification No. G.S.R. 804 (Hindi and English versions) published in Gazette of India dated the 29th August, 1981 together with an explanatory memorandum exempting alkyd and maleic resins including fumeric resins whether or not modified (but excluding moulding powders or compounds in any form) from excise duty and defining the varieties of resins, issued under the Central Excise Rules, 1944.
- (5) A copy of the Vegetable Oil Products Control (Amendment) Order, 1981 (Hindi and English versions) published in Notification No. G.S.R. 463(E) in Gazette of India dated the 31st July, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 502(E) in Gazette of India dated the 1st September, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### **4. Government Bill—Introduced**

*The Beedi Workers Welfare Cess (Amendment) Bill, 1981*

#### **5. Matters Under Rule 377**

(1) Shri Daulat Ram Saran raised a matter for replacing the firing practice ground acquired by Defence Ministry in Bikaner district.

(2) Shri Chintamani Panigrahi raised a matter for stopping permission to business houses to erect their own captive power plants with particular reference to reported granting of permission to a private business concern of Orissa.

(3) Shri Rana Vir Singh raised a matter for supplying additional sugar to consumers on the coming Deepawali festival.



(4) Shri Jitendra Prasada raised a matter regarding laying of a new Railway line between Shahajahanpur-Mailani.

(5) Shri Chintamani Jena raised a matter for proper maintenance and repairs of 'Mukti Mandap', a religious place, and other monuments of Orissa.

(6) Shri Ram Vilas Paswan raised a matter for improving telephone service and stopping wrong billing in respect of telephones of Members of Parliament.

(7) Shri Ramavatar Shastri raised a matter for continuance of supply of the allotted quota of wheat to Bihar in view of drought as well as floods in certain parts of the State.

(8) Shri Ajoy Biswas raised a matter for reconsidering the decision to enhance the air fare from Agartala to Calcutta.

(9) Shri Harish Kumar Gangwar raised a matter for starting Moradabad-Delhi Express from Bareilly at 6 P.M.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.10 P.M.)

**\*6. Statutory Resolution—Negatived**

Shri Phool Chand Verma moved the following Resolution:—

“This House disapproves of the Income-tax (Amendment) Ordinance, 1981 (Ordinance No. 8 of 1981) promulgated by the President on the 11th July, 1981.”

The Resolution was negatived after discussion as indicated in para 7 below.

**\*7. Government Bill—Passed**

*The Income-tax (Second Amendment) Bill, 1981*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the combined debate on the Resolution (*vide* para 6 above) and the motion for consideration of the Bill:—

✓(1) Shri Sunil Maitra

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\*Discussed together.

- (2) Shri K. T. Kosalram
- (3) Shri Rashid Masood
- ✓(4) Shri Era Mohan
- (5) Shri T. R. Shamanna
- (6) Shri Indrajit Gupta

Shri R. Venkataraman replied to the debate.

Shri Phool Chand Verma spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

Shri K. M. Madhukar took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

**\*8. Statutory Resolution—Under consideration**

Shri Somnath Chatterjee moved the following Resolution:—

“This House disapproves of the Essential Services Maintenance Ordinance, 1981 (Ordinance No. 10 of 1981) promulgated by the President on the 26th July, 1981.”

**\*9. Government Bill—Under consideration**

*The Essential Services Maintenance Bill, 1981*

The motion for consideration of the Bill was moved by Giani Zail Singh.

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\*Discussed together.

Eight amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Ramavatar Shastri, Basudeb Acharya, Somnath Chatterjee, Ravindra Varma, Tridib Chaudhuri, R. K. Mhalgi, K. P. Unnikrishnan and Chitta Basu.

An amendment for reference of the Bill to a Select Committee was moved by Shri A. K. Roy.

The following Members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Samar Mukherjee
- (2) Shri H. K. L. Bhagat
- (3) Shri Chiranji Lal Sharma
- (4) Shri Ravindra Varma

The discussion was not concluded.

7.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th September, 1981).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 15, 1981|Bhadra 24, 1903 (Saka)

**No. 176**

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 436—439 were orally answered. Replies to Starred Questions Nos. 441—451 and 453—455 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4201—4221, 4223—4356 and 4358—4400 were laid on the Table.

The Minister of Law, Justice and Company Affairs laid on the Table the following statements:—

- (i) Statement correcting the reply given on the 25th August, 1981 to Unstarred Question Nos. 1386 regarding Poll reforms; and
- (ii) Statement correcting the reply given on the 17th February, 1981 to Unstarred Question Nos. 121 regarding Shaeholders of Lipton India Limited.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1981 (Hindi and English versions) published in Notification No. G.S.R. 489(E) in Gazette of India dated the 19th August, 1981, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

(2) A copy each of the following Reports (Hindi and English versions) of the Monopolies and Restrictive Trade Practices Commission under Section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) Report under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M|s. Swadeshi Polytex Limited, Ghaziabad for substantial expansion of its capacity from 6100 tonnes to 12200 tonnes per annum for the manufacture of polyester staple fibre at its existing location in Ghaziabad, together with letter dated the 29th August, 1981 from the Government to M|s. Swadeshi Polytex Limited and the explanatory note on the Report.
- (ii) Report under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M|s. Brooke Bond India Limited, Calcutta for the setting up of a new unit for the manufacture of instant coffee at Hosur, Tamil Nadu and the Order dated the 19th August, 1981 of the Central Government thereon together with an explanatory note on the Report.

#### **4. Minutes of Committee on Absence of Members**

Shri P. V. G. Raju laid on the Table Minutes of the Sittings of the Committee on Absence of Members from the Sittings of the House held on the 10th September, 1981.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 14th September, 1981 Rajya Sabha passed the Assam State Legislature (Delegation of Powers) Bill, 1981.

#### **6. Bill Passed by Rajya Sabha—Laid on the Table.**

Secretary laid on the Table the Assam State Legislature (Delegation of Powers) Bill, 1981, as passed by Rajya Sabha.

## 7. Leave of Absence

The following Member was granted leave of absence from the sittings of the House for the period mentioned against him:—

1. Shri Shiv Prasad Sahu — 17th August to 4th  
September, 1981  
(Sixth Session)

## 8. Matters Under Rule 377

(1) Shri V. S. Vijayaraghavan raised a matter regarding measures to save beedi industry in Kerala.

(2) Shri Uttamrao Patil raised a matter for converting Murtizapur-Yavatmal narrow gauge Railway line into broad gauge Railway line.

(3) Shri Bhiku Ram Jain raised a matter regarding deteriorating law and order situation in Delhi with reference to two incidents of murder on 11-9-1981.

(4) Shri D. S. A. Sivaprakasham raised a matter regarding steps for regulating recruitments of Indian labour for Gulf countries.

(5) Prof. Rupchand Pal raised a matter regarding march to Parliament by the youths demanding education and jobs.

(6) Shri Vijay Kumar Yadav raised a matter regarding steps to provide employment to the handicapped.

(7) Shri N. K. Shejwalkar raised a matter regarding alleged negligence by the medical officer of National Fertilizer Limited, Bhatinda.

(8) Shri N. Soundararajan raised a matter regarding reported decision of Delhi administration to re-impose Sales Tax on matches manufactured by hand-made sector in the Union Territory.

## 9. Intimations Regarding Arrest of Members

The Deputy Speaker informed the House that the following wireless messages/telegrams addressed to the Speaker, Lok Sabha, had been received:—

- \* (i) *Wireless message dated 14th September, 1981 from Sub Divisional Magistrate, Jaunpur, U.P.*

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\*At 3.20 P.M.

"Shri A. U. Azmi, Member Parliament has been arrested on 14 September, 1981, at 12.30 hours at Jaunpur under Section 151 Cr. P.C. by police and sent to District Jail, Jaunpur, U/s 107/116 Cr. P.C. by Sub Divisional Magistrate, Jaunpur, at 13.30 hours same day."

\* (ii) *Wireless message dated 14th September, 1981 from the Superintendent, Central Jail, Naini, Allahabad, U.P.*

"Shri B. D. Singh, M.P. arrested under section 188 I.P.C. on 14-9-1981 and confined in Central Prison, Naini."

\*\* (iii) *Wireless message dated 14th September, 1981 from the Sub Divisional Magistrate, Mainpuri, U.P.*

"Shri Raghunath Singh Verma, Member of Lok Sabha was tried at the Sub Divisional Magistrate Court Jasrana before me on a charge of contempt of Court under section 345 Cr. P.C. On 14-9-1981 I found him guilty of contempt of Court under section 345 Cr. P.C. and fined Rupees two hundred. Since fine was not paid Shri Raghunath Singh Verma was sent to Jail for a period of six days (upto 19-9-81) and is at present lodged in the District Jail, Mainpuri."

\*\* (iv) *Telegram dated 15th September, 1981 from the District Magistrate and Collector, Dharmapuri.*

"Shri K. Arjunan, M.P. was arrested on 15-9-1981 at 10.00 hours at IV Cross Road, Dharmapuri of Tamil Nadu under preventive measures as he was likely to picket Collectorate, Dharmapuri along with twenty DMK volunteers. A case is registered under Crime No. 646/81 under section 151 Cr.P.C. read with section 7(1) (A) Criminal Law Amendment Act. He is being lodged in the Central Jail Salem."

\*\* (v) *Telegram dated 15th September, 1981 from the Inspector of Police, Law and Order, Salem Town.*

"Shri C. Palaniappan, M.P. and Shri M. Kandaswamy, M.P. were arrested at 10.15 A.M. on 15-9-1981 at

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\*At 3-20 P.M.

\*\*At 9-47 P.M.

Old Market Street Fourt, Salem Town, for attempting to take out a procession violating regulatory order. They are being remanded.”

#### **@10. Contempt of the House**

The Deputy Speaker informed the House that a visitor, calling himself Dudeshwar Roy, son of Shri Brahm Dev, threw some papers from the Visitors' Gallery on the Floor of the House and shouted slogans at about 11.40 A.M., today. On interrogation by Watch and Ward Officer, he had made a statement and expressed regret for his conduct. The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri P. Venkata-subbaiah was adopted:—

“This House resolves that the person calling himself Dudeshwar Roy, son of Shri Brahm Dev, who threw some papers from the Visitors' Gallery and shouted slogans at about 11.40 hours today and whom the Watch and Ward Officer took into custody immediately has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be let off with a stern warning.”

#### **\*11. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Somnath Chatterjee on the 14th September, 1981, continued:—

“This House disapproves of the Essential Services Maintenance Ordinance, 1981 (Ordinance No. 10 of 1981) promulgated by the President on the 26th July, 1981.”

After discussion as indicated in para 12 below, on the Resolution the House divided, Ayes \*\*69; Noes \*\*216. The Resolution was accordingly negatived.

#### **\*12. Government Bill**

**THE ESSENTIAL SERVICES MAINTENANCE BILL, 1981**

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 14th September, 1981, and the Resolution (*Vide* para 11 above) continued.

@At 3.22 P.M.

\*Discussed together.

\*\*Subject to correction.



The following Members took part in the debate:—

- (1) Shri Mohan Lal Sukhadia
- (2) Shri Atal Behari Vajpayee
- (3) Shri C. M. Stephen
- (4) Shri George Fernandes
- (5) Shri Frank Anthony
- (6) Shri Indrajit Gupta
- (7) Shri C. T. Dhandapani
- (8) Shri Harikesh Bahadur
- (9) Shri A. K. Roy
- (10) Shri Tridib Chaudhuri
- (11) Shri Chandrajit Yadav
- (12) Shri Chitta Basu

Giani Zail Singh replied to the debate.

Shri Somnath Chatterjee spoke (by way of reply to his Statutory Resolution).

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Chitta Basu the House divided: Ayes \*59; Noes \*210. The amendment was accordingly negatived.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Ramavatar Shastri the House divided: Ayes \*59; Noes: \*214. The amendment was accordingly negatived.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Basudeb Acharya the House divided: Ayes; \*63; Noes \*214. The amendment was accordingly negatived.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Somnath Chatterjee, the House divided; Ayes \*60; Noes \*199. The amendment was accordingly negatived.

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\*Subject to correction.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Ravindra Verma, the House divided: Ayes \*62; Noes \*209. The amendment was accordingly negated.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Tridib Chaudhuri, the House divided: Ayes \*62; Noes \*207. The amendment was accordingly negated.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri R. K. Mhalgi, the House divided: Ayes \*62; Noes \*207. The amendment was accordingly negated.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri K. P. Unnikrishnan, the House divided: Ayes \*58; Noes \*199. The amendment was accordingly negated.

On the amendment for reference of the Bill to a Select Committee moved by Shri A. K. Roy, the House divided: Ayes \*58; Noes \*195. The amendment was accordingly negated.

On the motion for consideration of the Bill, the House divided: Ayes \*192; Noes \*62. The motion was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

On amendment Nos. 380 & 381 to clause 2 the House divided: Ayes \*57; Noes \*165. The amendments were accordingly negated.

On all other amendments moved to clause 2 the House divided: Ayes \*59; Noes \*173. The amendments were accordingly negated. Clause 2 was adopted.

On amendment No. 382 to Clause 3 the House divided; Ayes \*54; Noes \*175. The amendment was accordingly negated.

On Clause 3 the House divided: Ayes \*165; Noes \*56. Clause 3 was accordingly adopted.

On Clause 4 the House divided: Ayes \*179; Noes \*56. Clause 4 was accordingly adopted.

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\*Subject to correction.

On clause 5 the House divided: Ayes \*179; Noes \*56. Clause 5 was accordingly adopted.

On Clause 6 the House divided. Ayes \*172; Noes \*58. Clause 6 was accordingly adopted.

On clause 7 the House divided: Ayes \*172; Noes \*53. Clause 7 was accordingly adopted.

(For brief record of the rest of the proceedings please see supplement).

AVTAR SINGH RIKHY,  
Secretary.

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\*Subject to correction.

**LOK SABHA**  
—  
**SUPPLEMENT**  
**TO**  
**BULLETIN—PART I**  
**(Brief Record of Proceedings)**

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Continuation of Tuesday, September 15, 1981  
and  
Part of Wednesday, September 16, 1981

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**13. @Intimations regarding arrest of Members**

The Chairman informed the House that the following telegrams addressed to the Speaker, Lok Sabha had been received:—

- (i) *Telegram dated 15th September, 1981 from the Superintendent of Police, Chingleput, West District, Kanchipuram, Tamil Nadu.*

“In connection with the proposed statewide picketing in front of all the Collectorates by the DMK Party today, 15-9-1981 Shri T. Nagaratnam, M.P. was arrested at Kanchipuram, Chingleput, West District today, 15-9-81 at 09.30 hours *vide* Sivakanchi Police Station Crime No. 596/81 under section 147/188 IPC read with 30(2) of Police Act and 7(1) of Criminal Law Amendment Act. He is being sent for remand.”

- @(ii) *Telegram dated 15 September, 1981 from the Commissioner of Police, Egmore, Madras.*

“I have the honour to inform you that Dr. V. Kulandai-velu, M.P. was arrested along with 130 others in

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@At 11.46 P.M.

Crime No. 513|81 under section 143|335|427 IPC read with 41 Madras City Police Act and 7(1)A Criminal Law Amendment Act today (15-9-81)) at about 10.00 hours at Second Street, Palapuram, Madras-86, for taking out a procession with a view to staging a picketing in front of the office of the Deputy High Commissioner for Sri Lanka at Shafeemchamed Road, Madras-6, in violation of the regulatory order in force in city. He was sent for remand."

#### 14. Government Bill—Passed

**THE ESSENTIAL SERVICES MAINTENANCE BILL, 1981—**  
Clause-by-clause consideration continued.

On Amendment No. 411 for insertion of new clause 7A the House divided: Ayes \*49; Noes \*160. The amendment was accordingly negatived.

Clause 8 was adopted.

[On a motion "That this House do continue to sit till the Essential Services Maintenance Bill, 1981 is passed" moved by Shri P. Venkatasubbaiah, the House divided: Ayes \*168; Noes \*36. The motion was accordingly adopted.]

Clause 9 was adopted.

On Amendment No. 291 for insertion of new clause 9A the House divided: Ayes \*58; Noes \*163. The amendment was accordingly negatived.

On Amendment No. 357 for insertion of new clause 9A the House divided: Ayes \*53; Noes \*168. The amendment was accordingly negatived.

On Amendment No. 433 for insertion of new clause 9A the House divided: Ayes \*53; Noes \*168. The amendment was accordingly negatived.

On the amendments moved to Clause 10 the House divided: Ayes \*54; Noes \*167. All the amendments were accordingly negatived.

On Clause 10 the House divided: Ayes \*162; Noes \*56. Clause 10 was accordingly adopted.

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\*Subject to correction.

On the amendments moved to Clause 11, the House divided: Ayes \*54; Noes \*155. All the amendments were accordingly negatived.

On Clause 11 the House divided: Ayes \*156; Noes \*55. Clause 11 was accordingly adopted.

On Clause 12 the House divided: Ayes \*152; Noes \*54. Clause 12 was accordingly adopted.

On Clause 13 the House divided: Ayes \*153; Noes \*55. Clause 13 was accordingly adopted.

On Clause 14 the House divided: Ayes \*154; Noes \*55. Clause 14 was accordingly adopted.

On Clause 1 the House divided: Ayes \*153; Noes \*57. Clause 1 was accordingly adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Giani Zail Singh.

The following Members took part in the debate:—

- (1) Shri Niren Ghosh
- (2) Shri Ramavatar Shastri
- (3) Shri Sunil Maitra
- (4) Shri Nagina Rai
- (5) Shri Satyasadhan Chakraborty
- (6) Smt. Geeta Mukherjee
- (7) Shri Satyanarayan Jatiya
- (8) Shri Amar Roypradhan
- (9) Giani Zail Singh

The motion was adopted and the Bill was passed.

3.58 A.M. (16-9-1981)

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th September, 1981).

AVTAR SINGH RIKHY.  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 16, 1981 | Bhadra 25, 1903 (Saka)

No. 177

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 457, 458, 460—463, 465 and 466 were orally answered. Replies to Starred Questions Nos. 456 and 467—478 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4401—4418, 4420—4546 and 4548—4600 were laid on the Table.

A statement by the Minister of State in the Ministry of Defence correcting the reply given to Unstarred Question No. 6208 on 30th July, 1980 regarding Foreign Fishing Trawlers apprehended in India was laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given to Unstarred Question No. 4095 on 18th March, 1981 regarding Allocation under Tribal Sub-Plan to Orissa during Fifth Plan was also laid on the Table.

### 3. Questions of Privilege

(i) The Speaker gave his ruling in regard to the question of privilege given notices of by Sarvashri George Fernandes, Harikesh Bahadur, K. P. Unnikrishnan, Madhu Dandavate, Satyasadhan Chakraborty, Indrajit Gupta, Chitta Basu, Atal Bihari Vajpayee, Ram Vilas Paswan, Satish Agarwal, Somnath Chatterjee, Rashid Masood and Ajit Kumar Mehta against the Minister of Finance, Shri R. Venkataraman, for allegedly misleading the House on 2

September, 1981, while replying to clarificatory questions on the Calling Attention regarding the reported irregularities in the matter of granting income-tax exemptions to certain Trusts in Maharashtra, and did not give his consent to the matter being raised as a question of privilege under Rule 222.

(ii) The Speaker also gave his ruling in regard to the question of privilege given notices of by Sarvashri Jyotirmoy Bosu, George Fernandes, Harikesh Bahadur, Niren Ghosh, Rashid Masood, Ram Vilas Paswan and Jaipal Singh Kashyap against Shri Arun Shourie, Executive Editor of the *Indian Express* for a report published under his name in the *Indian Express* dated 4 and 12 September, 1981, respectively, containing reflections on Shri R. Venkataraman in respect of certain remarks made by him in the House on 2 September, 1981, and did not give his consent to the matter being raised as a question of privilege under Rule 222.

The Speaker also disallowed notices of questions of privilege given by Sarvashri Harikesh Bahadur, Somnath Chatterjee, K. P. Unnikrishnan and Ram Vilas Paswan against Shri Krishan Kant for allegedly casting aspersions on Parliament in a press statement published in newspapers on 14 September, 1981.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Administration of Funds, Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 662(E) in Gazette of India dated the 21st August, 1981, under sub-section (3) of section 31 of the Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Act, 1980.
- (2) A copy of the Indian Electricity (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 461 in Gazette of India dated the 9th May, 1981, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, for the



year 1979-80 along with Accounts and the Audit Report thereon, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, for the year 1979-80.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the Damodar Valley Corporation for the year 1979-80.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1979-80.
  - (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1979-80 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1979-80.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Power Engineers Training Society, New Delhi, for the year 1979-80.
- (9) A copy of the Arms (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No.

G.S.R. 703 in Gazette of India dated the 1st August, 1981, under sub-section (3) of section 44 of the Arms Act, 1959.

- (10) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 615(E) in Gazette of India dated the 30th July, 1981, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1981, published in Notification No. G.S.R. 788 in Gazette of India dated the 29th August, 1981.
  - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1981, published in Notification No. G.S.R. 808 in Gazette of India dated the 5th September, 1981.
  - (iii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1981, published in Notification No. G.S.R. 809 in Gazette of India dated the 5th September, 1981.

### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1981, passed by Lok Sabha on the 8th September, 1981.

### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

### **7. Intimations Regarding Arrest of Members**

The Speaker|Deputy Speaker informed the House that the following wireless messages dated 15 September, 1981, addressed

to the Speaker had been received from the District Magistrate, Ghazipur and the District Magistrate, Faizabad, U. P. respectively:—

- (i) "Shri Rajnath Sonkar Shastri, Member of Parliament arrested under section 151 Cr. P.C. by police of Police Station Kotwali, Ghazipur at 2 P.M. today on 15-9-81 in Collectorate compound, Ghazipur and kept in District Jail, Ghazipur, under orders of the Sub-Divisional Magistrate, Ghazipur."
- \* (ii) "Shri Ram Awadh, M. P. arrested under section 188 I.P.C. on 15-9-81 in Tanda for defying prohibitory order under section 144 Cr. P.C. promulgated by the Sub-Divisional Magistrate, Tanda. The M.P. defied prohibitory order along with four other workers in connection with Jail Bharo Andolan launched by Lokdal Party. Shri Ram Awadh has been kept in District Jail, Faizabad, U. P."

### **8. Calling Attention**

Shri Balkrishna Wasnik called the attention of the Minister of Finance to the reported decision taken by the Government on the Report of Shri K. R. Puri on the sale by auction in 1978 of gold held on Government Account.

The Minister of Finance made a statement in regard thereto.

### **9. Matters Under Rule 377**

- (1) Shri Ajit Kumar Saha raised a matter regarding setting up of a power plant at Majhia in West Bengal.
- (2) Shri Rasa Behari Behra raised a matter regarding need for improvement in the working of train services in Orissa.
- (3) Shri Rajesh Kumar Singh raised a matter regarding arrangements for relay of Delhi Doordarshan programme for the benefit of Mathura, Agra and adjoining areas.
- (4) Shri Harihar Soren raised a matter regarding staff quarters for E.S.I. Hospital in the N.A.C. area of Joda.

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\*At 5.17 P.M.

(5) Shri Virdhi Chander Jain raised a matter regarding need to install Radio Station in the border districts of Barmer-Jaisalmer, Rajasthan in the Sixth-Five-Year Plan.

(6) Shri K. P. Singh Deo raised a matter regarding remedial measures to improve working of Paradip Port in Orissa.

(7) Shri George Joseph Mundackal raised a matter regarding alleged eviction from land of minorities by Tamil Nadu police and other officials.

(8) Shri Cumbum N. Natarajan raised a matter regarding measures to increase milk products in the country.

(9) Shri P. K. Kodyan raised a matter regarding action against landlords who are allegedly trying to evict the Harijans and other landless people from the Gram Sabha surplus lands allotted to them in the rural areas of Delhi.

(10) Shri Jyotirmoy Bosu raised a matter regarding Indian correspondent on the committee of Foreign Correspondents' Association.

**\*10. Statutory Resolution—Negatived**

Shri Satyanarayan Jatiya moved the following Resolution:—

“This House disapproves of the State of Nagaland (Amendment) Ordinance, 1981 (Ordinance No. 11 of 1981) promulgated by the President on the 26th July, 1981.”

The Resolution was negatived after discussion as indicated in para 11 below.

**\*11. Government Bill—Passed**

**THE STATE OF NAGALAND (AMENDMENT) BILL, 1981  
AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri Yogendra Makwana.

The following Members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Subodh Sen
- (2) Shri Rashid Masood
- (3) Shri Mohendra Ngangom

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\*Discussed together.

Shri Yogendra Makwana replied to the debate.

Shri Satyanarayan Jatiya spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yogendra Makwana.

The following Members took part in the debate:—

- (1) Shri Chingwang Konyak
- (2) Shri Yogendra Makwana

The motion was adopted and the Bill was passed.

## **12. Government Bill—Passed**

### **THE WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL, 1981 AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shrimati Ram Dulari Sinha.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Rajesh Kumar Singh
- (3) Shri Mool Chand Daga
- (4) Shri K. Mayathevar
- (5) Shri Narayan Choubey
- (6) Shri Girdhari Lal Vyas
- (7) Shri Chitta Basu
- (8) Shri Nawal Kishore Sharma
- (9) Shri Satyanarayan Jatiya
- (10) Shri Harish Kumar Gangwar
- (11) Shri A. K. Roy

Shrimati Ram Dulari Sinha replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Ram Dulari Sinha.

The following Members took part in the debate:—

- (1) Shri Ram Avatar Shastri
- (2) Shri Harikesh Bahadur
- (3) Shrimati Ram Dulari Sinha

The motion was adopted and the Bill was passed.

### **13. Statutory Resolution—Under consideration**

Shri A. B. A. Ghani Khan Chaudhury moved the following Resolution:—

“That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 30th June, 1981, by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and fifty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65.”

Shri Ravindra Varma took part in the debate and his speech was not concluded.

The discussion was not concluded.

### **14. Half-an-Hour Discussion**

Shri Krishna Kumar Goyal raised a half-an-hour discussion on points arising out of the answer given on the 8th September, 1981 to Starred Question No. 335 regarding production of urea.

Shri Dalbir Singh replied to the discussion.

6.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th September, 1981)

AVTAR SINGH RIKHY,  
.... Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Thursday, September 17, 1981 | Bhadra 26, 1903 (Saka)

**No. 178**

11 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 480, 481, 481-A, 482 and 483 were orally answered. Replies to remaining questions were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 4601—4800 were laid on the Table.

#### **3. Motion of No Confidence in the Council of Ministers**

The Speaker informed the House about receipt of Notice of Motion of No-confidence in the Council of Ministers from (1) Shri Samar Mukherjee (2) Shri George Fernandes (3) Shri Atal Bihari Vajpayee (4) Prof. Madhu Dandavate (5) Shri Indrajit Gupta (6) Shri K. P. Unnikrishnan (7) Shri Harikesh Bahadur (8) Shri Chitta Basu and (9) Shri Tridib Chaudhari.

The Speaker asked those Members who were in favour of leave being granted to Shri Samar Mukherjee to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up immediately.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1979-80.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1979-80.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1979-80.
- (4) A copy of the Audited Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1979-80.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1979-80.
- (6) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1979-80 together with Audit Report thereon.
- (7) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1979-80.



- (8) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the National Council of Science Museums, Calcutta for the year 1979-80 mentioned at (5) and (6) above
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1980 together with Accounts for the year 1979-80 and Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1980.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, for the year 1979-80 together with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the University of Delhi, for the year 1979-80.
- (12) A copy each of the following Notifications under subsection (3) of section 59 of the Children Act, 1960:—
  - (i) The Lakshadweep Children Rules, 1981 (Hindi and English versions) published in Notification No. 1/27/72-Genl. in Lakshadweep Gazette dated the 1st August, 1981.
  - (ii) The Dadra and Nagar Haveli Children (Amendment) Rules, 1980 (Hindi version)@ published in Notification No. ADM/LAW/242(26)/80 in Gazette of India dated the 21st February, 1981.
  - (iii) The Dadra and Nagar Haveli Children Rules, 1979 (Hindi version)@@ published in Notification No. ADM/LAW/242(39)/79 in Gazette of India dated the 21st February, 1981.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) and (iii) of item (12) above.

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@English version of the Notification was laid on the Table on the 23rd December, 1980.

@@ English version of the Notification was laid on the Table on the 27th March, 1980.

- (14) A copy each of the following Notifications under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956:—
- (i) The Lakshadweep Suppression of Immoral Traffic in Women and Girls Rules, 1981 (Hindi and English versions) published in Notification No. 1/40/79-Genl. in Lakshadweep Gazette dated the 20th July, 1981.
  - (ii) The Dadra and Nagar Haveli (Suppression of Immoral Traffic in Women and Girls) Rules, 1981 (Hindi and English versions) published in Notification No. ADM/LAW/SIT/193/(II)/(5)/81 in Gazette of India dated the 6th June, 1981.
  - (iii) The Suppression of Immoral Traffic in Women and Girls (Andaman and Nicobar Islands) Rules, 1980 (Hindi version)@ published in Notification No. 115/1980/21-1-76-80-Home in Andaman and Nicobar Gazette dated the 20th August, 1980.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of item (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1979-80 together with Accounts and the Audit Report thereon.
- (17) A copy of the Annual Account (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1979-80 and the Audit Report thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of Visva-Bharati, Santiniketan, for the year 1979-80, mentioned at (3) above.
- (20) A copy of the Prevention of Food Adulteration (Sixth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 710(E)

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@ English version of the Notification was laid on the Table on the 23rd December, 1980.

in Gazette of India dated the 22nd December, 1980 together with a Corrigendum thereto published in Notification No. G.S.R. 444 in Gazette of India dated the 2nd May, 1981, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

- (21) A copy of the Indian Telegraphs (First Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 388(E) in Gazette of India dated 9th June, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (22) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1978-79 together with Audited Accounts.
- (23) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board, Madras, for the year 1978-79.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (22) and (23) above.
- (25) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
  - (i) The Railways Red Tariff (Amendment) Rules, 1981, published in Notification No. G.S.R. 419 in Gazette of India dated the 18th April, 1981.
  - (ii) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1981, published in Notification No. S.O. 2123 in Gazette of India dated the 1st August, 1981.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1979-80 together with Audit Report thereon.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

## 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:--

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1981, passed by Lok Sabha on the 10th September, 1981.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Income-tax (Second Amendment) Bill, 1981, passed by Lok Sabha on the 14th September, 1981.
- (iii) That at its sitting held on the 16th September, 1981, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, up to the last day of the Hundred and Twentieth Session of the Rajya Sabha.
- \* (iv) That at its sitting held on the 16th September, 1981 Rajya Sabha agreed without any amendment to the Burmah Oil Company [Acquisition of the Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] Bill, 1981, passed by Lok Sabha on the 7th September, 1981.
- \* (v) That at its sitting held on the 16th September, 1981 Rajya Sabha agreed without any amendment to the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981, passed by Lok Sabha on the 7th September, 1981.
- \* (vi) That at its sitting held on the 16th September, 1981 Rajya Sabha agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1981, passed by Lok Sabha on the 1st September, 1981.

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\*At 9.51 P.M.

## **\*6. Assent to Bills**

Secretary laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1981.
- (2) The Cine-workers Welfare Cess Bill, 1981.

## **7. Government Bill—Introduced**

*The Oil Industry (Development) Amendment Bill, 1981*

## **8. Motion of No-Confidence in the Council of Ministers**

Shri Samar Mukherjee moved the following motion:—

“This House expresses its want of confidence in the Council of Ministers.”

The following Members took part in the debate:—

- (1) Shri Ashoke Sen
- (2) Shri George Fernandes
- (3) Shri H. K. L. Bhagat
- (4) Shri Ram Jethmalani
- (5) Shri Jagan Nath Kaushal
- (6) Prof. Madhu Dandavate
- (7) Shri Mohan Lal Sukhadia
- (8) Shri C. T. Dhandapani
- (9) Shri Indrajit Gupta
- (10) Shri C. M. Stephen
- (11) Shri Jaipal Singh Kashyap
- (12) Shrimati Mohsina Kidwai
- (13) Shri K. P. Unnikrishnan
- (14) Prof. K. K. Tewari
- (15) Shri Jagjivan Ram
- (16) Shri S. M. Krishna

\*At 9.51 P.M.

(17) Shri Chitta Basu

(18) Shrimati Indira Gandhi

(19) Shri Samar Mukherjee (By way of reply).

On the Motion the House divided: Ayes\* 83; Noes: \*294.

The motion was accordingly negatived.

#### **9. Intimations regarding arrest of Members**

The Deputy Speaker informed the House that the following communications dated the 16th September, 1981 addressed to the Speaker, Lok Sabha, had been received today:—

##### **(i) WIRELESS MESSAGE FROM THE DISTRICT MAGISTRATE, VAISHALI, BIHAR.**

“In pursuance of Lok Dal State wide agitational programmes today on 16-9-1981 at 11.00 hours about two hundred Lok Dal workers led by Shri Ram Vilas Paswan, M.P., demonstrated before the District Magistrate's Office Chamber. Later Shri Ram Vilas Paswan, M.P., along with one hundred fourteen workers courted arrest. They were taken in custody under Sections 448/342|143 IPC and remanded to Central Jail, Muzaffarpur.”

##### **(ii) COMMUNICATION FROM THE CITY MAGISTRATE, FARRUKHABAD AT FATEHGARH.**

“I have the honour to inform you that I have found it my duty, in the exercise of my powers under Sections 151/107/116 of the Criminal Procedure Code to direct that Shri Chhotey Singh Yadav, Member of the Lok Sabha, be arrested for apprehension of breach of peace.

Shri Chhotey Singh Yadav, M.P., was accordingly arrested at Fatehgarh at 5 P.M. on 16-9-1981 and is at present lodged in the District Jail, Fatehgarh.”

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\*Subject to correction.

## 10. Contempt of the House

The Deputy Speaker informed the House that two visitors calling themselves Pratap Singh Chaudhary son of Shri Ram Singh Sorain and Nafe Singh son of Shri Prithvi Singh shouted slogans from the Visitors' Gallery at about 4:15 P.M. today. On interrogation by Watch and Ward Officer, they had made statements but not expressed any regret for their action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri P. Venkata-subbaiah was adopted:—

“This House resolves that the persons calling themselves Pratap Singh Chaudhary son of Shri Ram Singh Sorain and Nafe Singh son of Shri Prithvi Singh, who shouted slogans at about 16.15 hours today from the Visitors' Gallery and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be let off with a stern warning on the rising of the House today.”

## 11. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri A. B. A. Ghani Khan Chaudhuri on 16th September, 1981. continued:—

“That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 30th June, 1981, by the President under article 356 of the Constitution with respect of the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and fifty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65”.

The Statutory Resolution was adopted.

**12. Government Bill—Under consideration.**

**THE ASSAM STATE LEGISLATURE (DELEGATION OF  
POWERS) BILL, 1981 AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by  
Shri P. Venkatasubbaiah.

The discussion was not concluded.

21.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th September, 1981).

AVTAR SINGH RIKHY,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 18, 1981|Bhadra 27, 1903 (Saka)

No. 179

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 501—504, 504-A and 507 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4801—5000 and 5000-A—5000-C were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1979-80.
  - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1980-81, under section 19 of the Delhi Urban Art Commission Act, 1973.

- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Urban Art Commission, New Delhi, for the year 1980-81.
- (4) A statement (Hindi and English versions) correcting the information given by him on the 7th September, 1981 in reply to a Supplementary by Shri Ram Lal Rahi on Starred Question No. 312 regarding production of groundnut.
- (5) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1976-77 along with Audited Accounts.
- (6) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1977-78 along with Audited Accounts.
- (7) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1978-79 along with Audited Accounts.
- (8) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1979-80 along with Audited Accounts.
- (9) A copy of the Review (Hindi and English versions) by the Government on the working of the Tool Room and Training Centre, Delhi, for the years 1976-77, 1977-78, 1978-79 and 1979-80.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) to (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1979-80 together with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1979-80.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1978-79.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A statement (Hindi and English versions) correcting the reply given on the 9th September, 1981 to Unstarred Question No. 3538 by Shri Ram Singh Yadav, M. P. regarding undertrials in jails.
- (16) A copy of Notification No. G.S.R. 443(E), (Hindi and English versions) published in Gazette of India dated the 20th July, 1981 containing corrigenda to Notification No. G.S.R. 178 published in Gazette of India dated the 3rd February, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (17) A statement (Hindi and English versions) (i) correcting the reply given on the 28th April, 1981 to Unstarred Question No. 8982 by Shri Uttam Rathod, M. P. regarding non-dilution of foreign equity by M/s. Pfizer and (ii) giving reasons for delay in correcting the reply.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1976-77.

(ii) Annual Report of the Central Fisheries Corporation Limited, Howrah, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period from 1st January, 1980 to 31st December, 1980.

(ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.

(21) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—

(i) Thirtieth Report of the Union Public Service Commission for the period from 1st April, 1979 to 31st March, 1980.

(ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1980.

(ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(23) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. F. 4(29)/81-Fin.(G) in Delhi

**Gazette dated the 20th August, 1981, under section 72 of the Delhi Sales Tax Act, 1975.**

- (24) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 513(E) published in Gazette of India dated the 11th September, 1981 together with an explanatory memorandum making certain amendment to Notification No. 55/79-CE dated the 1st March, 1979.
  - (ii) G.S.R. 514(E) published in Gazette of India dated the 14th September, 1981 together with an explanatory note extending benefit of exemption of excise duty to lead unwrought if manufactured from lead ash, lead slag and lead residues also.
- (25) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 512(E) published in Gazette of India dated the 10th September, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification No. 112-Customs dated the 21st April, 1981.
  - (ii) G.S.R. 833 published in Gazette of India dated the 12th September, 1981 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.
- (26) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditors' Report thereon.

- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (27) A copy each of the following Reports@ (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

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@Annual Reports contain two Profit & Loss Accounts viz. for the period 1st January, 1980 to 15th April, 1980 (pre-nationalisation period) and another for the period 16th April, 1980 to 31st December, 1980 (post-nationalisation period).

- (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (v) Report on the working and activities of the Punjab & Sind Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (28) A copy each of the following Reports (Hindi and English versions):—
- (i) Report of the Kanpur Kshetriya Gramin Bank, Kanpur (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (iv) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (v) Report of the Prathama Bank, Moradabad (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
  - (vii) Report of the Samyukt Kshetriya Gramin Bank, Azamgarh (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.



- (viii) Report of the Kshetriya Gramin Bank, Hoshangabad (Madhya Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Tungabhadra Gramin Bank, Bellary (Karnataka) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (x) Report of the Puri Gramya Bank, Pipli (Orissa) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Jammu Rural Bank, Jammu (J&K) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Sravasthi Gramin Bank, Behraich (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Rae Bareli Kshetriya Gramin Bank, Rae Bareli (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Farukhabad Gramin Bank, Farukhabad (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Mallabhum Gramin Bank, Bankura (West Bengal) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bolangir Aanchalik Gramya Bank, Bolangir (Orissa) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (xix) Report of the Nagarjuna Grameena Bank, Khammam (Andhra Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Pragiyotish Gaonlia Bank, Nalbari (Assam) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Rayalaseema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Mayurakshi Gramin Bank, Suri (Dist. Birbhum) (West Bengal) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Malaprabha Grameena Bank, Dharwar (Karnataka) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Marudhar Kshetriya Gramin Bank, Churu (Rajasthan) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Marwar Gramin Bank, Pali (Rajasthan) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Bhagirath Gramin Bank, Sitapur (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Sri Visakha Grameena Bank, Srikulam (Andhra Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Cauvery Grameena Bank, Mysore (Karnataka) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (xxx) Report of the Cuttack Gramya Bank, Cuttack (Orissa) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the South Malabar Gramin Bank, Malappuram (Kerala) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the North Malabar Gramin Bank, Cannanore (Kerala) for the year ended the 31st December, 1980 along with the Accounts and the Auditors' Report thereon.
- (xxxvi) Report of the Rewa-Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Tripura Gramin Bank Agartala (Tripura) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Kosi Kshetriya Gramin Bank, Purnea (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Himachal Gramin Bank, Mandi (Himachal Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (xli) Report of the Durg-Rajnandgaon Gramin Bank, Rajnandgaon (M.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar (West Bengal) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Pandyan Gramin Bank, Sattur (Tamil Nadu) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Samastipur Kshetriya Gramin Bank, Samastipur (Bihar) for year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (xlix) Report of the Krishna Gramina Bank, Gulbarga (Karnataka) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (l) Report of the Kutch Gramin Bank, Bhuj (Gujarat) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (ii) Report of the Jamnagar Gramin Bank, Jamnagar (Gujarat) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (iii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (liii) Report of the Nalanda Gramin Bank, Biharshariff (W.B.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (liv) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lv) Report of the Sharda Gramin Bank, Satna (Madhya Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lvi) Report of the Ellaquai Dehati Bank, Srinagar (Jammu and Kashmir) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lvii) Report of the Surguja Kshetriya Gramin Bank, Ambikapur (Madhya Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lviii) Report of the Sree Anantha Grameena Bank, Anantapur (Andhra Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lix) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur (Madhya Pradesh) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lx) Report of the Palamau Kshetriya Gramin Bank, Daltonganj (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (lxi) Report of the Kisan Gramin Bank, Budaun (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxii) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna (Orissa) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxiii) Report of the Jhabua-Dhar Kshetriya Gramin Bank, Jhabua (M.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Ranchi Kshetriya Gramin Bank, Ranchi (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxv) Report of the Baitarani Gramya Bank, Baripada (Orissa) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxvi) Report of the Balasore Gramya Bank, Balasore (Orissa) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxvii) Report of the Allahabad Kshetriya Gramin Bank, Allahabad (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxviii) Report of the Pratappgarh Kshetriya Gramin Bank, Pratappgarh (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxix) Report of the Nadia Gramin Bank, Krishnagar (W.B.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxx) Report of the Faizabad Kshetriya Gramin Bank, Faizabad (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxxi) Report of the Fatehpur Kshetriya Gramin Bank, Fatehpur (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (lxxii) Report of the Sagar Gramin Bank, Amtala (W.B.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxxiii) Report of the Bareilly Kshetriya Gramin Bank, Bareilly (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (lxxiv) Report of the Bardhaman Gramin Bank, Burdwan (W.B.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
- (i) The Bardhaman Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1459 in Gazette of India dated the 16th May, 1981.
  - (ii) The Devipatan Kshetriya Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1460 in Gazette of India dated the 16th May, 1981.
  - (iii) The Raigarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1461 in Gazette of India dated the 16th May, 1981.
  - (iv) The Alwar-Bharatpur Anchalik Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1462 in Gazette of India dated the 16th May, 1981.
  - (v) The Aligarh Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1463 in Gazette of India dated the 16th May, 1981.
  - (vi) The Tulsi Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1464 in Gazette of India dated the 16th May, 1981.
  - (vii) The Gopalganj Kshetriya Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1465 in Gazette of India dated the 16th May, 1981.

- (viii) The Shivpuri-Guna Kshetriya Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1466 in Gazette of India dated the 16th May, 1981.
- (ix) The Saran Kshetriya Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1467 in Gazette of India dated the 16th May, 1981.
- (x) The Etah Gramin Bank (Meetings of Board) Rules, 1981, Published in Notification No. S.O. 1468 in Gazette of India dated the 16th May, 1981.
- (xi) The Gomti Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1469 in Gazette of India dated the 16th May, 1981.
- (xii) The Damoh-Panna-Sagar, Kshetriya Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1470 in Gazette of India dated the 16th May, 1981.
- (xiii) The Cachar Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1471 in Gazette of India dated the 16th May, 1981.
- (xiv) The Siwan Kshetriya Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1472 in Gazette of India dated the 16th May, 1981.
- (xv) The Manipur Rural Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1855 in Gazette of India dated the 4th July, 1981.
- (xvi) The Shri Venkateshwara Grameena Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1856 in Gazette of India dated the 4th July, 1981.
- (xvii) The Rushikulya Gramya Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 1857 in Gazette of India dated the 4th July, 1981.



(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

- (i) The Employees Provident Funds (Third Amendment) Scheme, 1981, published in Notification No. G.S.R. 496(E) in Gazette of India dated the 27th August, 1981.
- (ii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1981, published in Notification No. G.S.R. 507(E) in Gazette of India dated the 5th September, 1981.

#### **4. Minutes of Committee on Private Members' Bills and Resolutions**

Shri Chintamani Panigrahi laid on the Table Minutes of the Twenty-fifth to Twenty-ninth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

#### **5. Report of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri R. R. Bhole laid on the Table the Report of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Tamil Nadu during August, 1981.

#### **6. Reports of Public Accounts Committee**

Shri K. P. Unnikrishnan presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Tenth Report on Action Taken by Government on the recommendations contained in their Hundred and thirtieth Report (Sixth Lok Sabha) on Ministry of Communications (P&T Board).
- (ii) Nineteenth Report on Action Taken by Government on the recommendations contained in their Hundred and thirty-ninth Report (Sixth Lok Sabha) on Bombay Port Trust.
- (iii) Fifty-eighth Report on Action Taken by Government on the recommendations contained in their Hundred

and forty-seventh Report (Sixth Lok Sabha) on 'Levy of Wealth Tax on big agricultural land holdings and incorrect valuation of unquoted Equity Shares.

- (iv) Fifty-ninth Report on Action Taken by Government on the recommendations contained in their Hundred and thirty-seventh Report (Sixth Lok Sabha) on Purchase Contracts in two commands.

### **7. Report and Minutes of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao presented the Eighteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Railways (Railways Board)—Reappropriation of Funds under Demand No. 16 of Railway Budget and Minutes of the sittings of the Committee relating thereto.

### **8. Report of Committee on Petitions**

Shri R. L. Bhatia presented the Fifth Report (Hindi and English versions) of the Committee on Petitions.

### **9. Report of Committee on Subordinate Legislation**

Shri Mool Chand Daga presented the Eighth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

### **10. Report of Committee on Government Assurances**

Shri Jagannath Rao presented the Second Report (Hindi and English versions) of the Committee on Government Assurances.

### **11. Report and Minutes of Railway Convention Committee (1980)**

Shri D. L. Baitha presented the Third Report (Hindi and English versions) of the Railway Convention Committee (1980) on the Review of Existing Rules of Allocation of Railway Expenditure and Minutes of the sittings of the Committee relating thereto.

### **12. Government Bills—Introduced**

- (i) THE CINE-WORKERS AND CINEMA THEATRE WORKERS (REGULATION OF EMPLOYMENT) BILL, 1981.
- (ii) THE NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT BILL, 1981.

### **13. Matters Under Rule 377**

(1) Shri Basudeb Acharya raised a matter regarding need to enhance supply of bituman to West Bengal.

(2) Shri Rashid Masood raised a matter regarding working of I.C.A.R. and publication of Talwar Committee report thereon.

(3) Shri Harikesh Bahadur raised a matter regarding alleged atrocities on Harijans in various parts of the country.

(4) Shri K. C. Halder raised a matter regarding non-availability of raw material for small scale industries for Asansol-Durgapur areas.

(5) Shri N. Dennis raised a matter regarding establishment of an ancilliary unit of H.M.T. plant or any other public undertaking in the backward district of Kanyakumari.

(6) Shri Virbhadra Singh raised a matter regarding retrenchment of workers in the Beas-Satluj Project in Himnchal Pradesh.

(7) Shrimati Sanyogita Rane raised a matter regarding use of soiled currency notes creating problems to public with special reference to the State Bank of India branch, Belgaon.

(8) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for legislation for exercising Central control on the academic administration of university education.

(9) Shri Ratansinh Rajda raised a matter regarding measures to stop alleged conflict between the two sects of Jain community over the ownership of a temple at Shirpur in Maharashtra.

(10) Shri K. Lakkappa raised a matter regarding alleged wide-spread adulteration in milk food with particular reference to supplies with Delhi.

(11) Shri Kunwar Ram raised a matter regarding regularisation of casual labour of P. W. I. Railways.

(12) Shri Ashok Gehlot raised a matter regarding relief measures for drought affected areas of western Rajasthan.

(13) Shri Jaipal Singh Kashyap raised a matter regarding declaration of birthday of Periyar E. V. Ramaswamy as 'Social Justice Day.'

(14) Shri N. C. Parashar raised a matter regarding construction of bridges in Bilaspur, Una and Mandi districts of Himachal Pradesh.

(15) Shri Keshavrao Pardhi raised a matter regarding passenger service between Bhandara Road Railway Station to Jawahar Nagar (Defence Project).

(16) Dr. R. Rothuama raised a matter regarding alleged police attack on students in Aizwal, Mizoram demanding release of their leaders.

(17) Shri R. K. Mhalgi raised a matter regarding Sanskrit as a compulsory language at the high school level.

(18) Shri R. S. Yadav raised a matter regarding export of onions to prevent fall in its price.

(19) Shri Narayan Choubey raised a matter regarding steps for better maintenance of Kharagpur Railway colony.

(20) Shri M. M. Lawrence raised a matter regarding reported refusal of Onam Festival leave and forcible work imposed on workers of Border Road Construction.

#### **14. Government Bill—Motion for Reference to Joint Committee— Adopted**

##### **✓ THE MARRIAGE LAWS (AMENDMENT) BILL, 1981**

The motion for reference of the Bill to a Joint Committee was moved by Shri P. Shiv Shanker.

The motion was adopted as follows:—

“That the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954, be referred to a Joint Committee of the Houses consisting of 21 members, 14 from this House, namely:—

- (1) Begum Abida Ahmed
- (2) Smt. Usha Prakash Choudhari
- (3) Shri Digambar Singh

- (4) Shri Digvijay Singh
- (5) Shri G. B. Gohil
- (6) Smt. Bibha Ghosh Goswami
- (7) Shri K. Mallanna
- (8) Shri R. K. Mhalgi
- (9) Shri C. Palaniappan
- (10) Shri Bapusaheb Parulekar
- (11) Shrimati Jayanti Patnaik ✓
- (12) Prof. Satya Deo Sinha
- (13) Shri Vijay Kumar Yadav
- (14) Shri P. Shiv Shanker

and 7 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members to be appointed by Rajya Sabha to the Joint Committee.

#### **15. Government Bill—Passed**

#### **THE ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1981, AS PASSED BY RAJYA SABHA**

Discussion on the motion for consideration of the Bill moved on the 17th September, 1981, continued.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri Sontosh Mohan Dev
- (3) Shri C. T. Dhandapani

- (4) Shri Harish Kumar Gangwar
- (5) Shri Indrajit Gupta
- (6) Shri Jagpal Singh
- (7) Shri Chitta Basu

Shri Yogendra Makwana replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yogendra Makwana.

The motion was adopted and the Bill was passed.

#### **16. Motion**

Shri P. V. Narsimha Rao moved the following motion:—

“That this House do consider the present international situation and the policy of the Government of India in relation thereto.”

Two Substitute Motions were moved by Sarvashri Ramavatar Shastri and B. V. Desai.

Shri Satyasadhan Chakravorty took part in the debate and his speech was not concluded.

#### **17. Motion Regarding Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions**

Shri Rashid Masood moved the following motion:—

“That this House do agree with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th September, 1981.”

The motion was adopted.

## **18. Private Members' Bills—Introduced**

(1) The Code of Criminal Procedure (Amendment) Bill, 1981 (*Amendment of section 125*) by Shrimati Pramila Dandavate.

(2) The Providing of Compulsory Military Training to Students Bill, 1981 by Shri B. V. Desai.

(3) The Consumers' Grievances Settlement Bill, 1981 by Shri R. K. Mhalgi.

(4) The Prevention of Publication of Objectionable Matters Bill, 1981 by Shri K. Lakkappa.

(5) The Indian Telegraph (Amendment) Bill, 1981 (*Amendment of section 5*) by Shri Atal Bihari Vajpayee.

(6) The Indian Post Office (Amendment) Bill, 1981 (*Amendment of section 26*) by Shri Atal Bihari Vajpayee.

(7) The Widows' Pension Bill, 1981 by Shri Virldhi Chander Jain.

(8) The Cantonments (Amendment) Bill, 1981 (*Amendment of section 15, etc.*) by Shri R. K. Mhalgi.

(9) The Compulsory Military Training Bill, 1981 by Shri R. K. Mhalgi.

(10) The One Family One Post (in Government Service) Bill, 1981 by Shri R. K. Mhalgi.

(11) The Representation of the People (Amendment) Bill, 1981 (*Amendment of section 77, etc.*) by Shri Chitta Basu.

(12) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 75A, etc.*) by Shri Chitta Basu.

(13) The Construction Workers' Protection and Welfare Bill, 1981 by Shri George Fernandes.

## **19. Private Members' Bill—Withdrawn**

The Special Courts (Repeal) Bill, 1980 by Shri K. T. Kosalram.

## **20. Private Members' Bill—Negatived**

*The Reservation of Posts in Central Government Services (For Backward Classes) Bill, 1980 by Shri R. P. Yadav*

Discussion on the motion for consideration of Bill moved by Shri R. P. Yadav on the 4th September, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Jaipal Singh Kashyap
- (2) Shri Chandrajit Yadav
- (3) Shri Jairam Varma
- (4) Shri Mukunda Mandal
- (5) Shri Girdhari Lal Vyas
- (6) Shri Dhanik Lal Mandal
- (7) Shri D. P. Yadav
- (8) Shri Ramavatar Shastri
- (9) Shri Jagpal Singh
- (10) Shri Yogendra Makwana

The motion for consideration of the Bill was negatived.

### **21. Private Members' Bill—Under Consideration**

*The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1980 (Amendment) of section 3, 6B, etc.)*  
by Shri Mool Chand Daga ..

The motion for consideration of the Bill was moved by Shri Mool Chand Daga. His speech was not concluded.

### **22. Half-an-Hour Discussion**

Shri Xavier Arakal raised a half-an-hour discussion on the points arising out of the answer given on the 27th August, 1981 to Unstarred Question No. 1768 regarding growth of Universities and Colleges.

Shrimati Sheila Kaul replied to the discussion.

### **23. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement regarding the Report of the Second Backward Classes Commission.

(Lok Sabha adjourned *sine die* at 6.37 P.M.)

K. K. SAXENA,  
for Secretary.